BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

EXCUTION APPLICATION No-09/ 2025
IN
ORIGINAL APPLICATION NO. 1058/2024

IN THE MATTER OF

BHARTIYA KISAN UNION (PURWA) **APPLICANT**

VERSUS

GROUND WATER DIRECTORATES UP & ORS. **RESPONDENT(S)**

INDEX

S.No.	Particulars	Page No.
1.	Reply on behalf of respondent no, 2 Uttar Pradesh Ground Water Department (Prayaagraj)	1-4B
2.	**ANNEXURE-1** Copy of Execution No. 09/2025 in Original application No. 1058/2024, Bhartiya Kisan Union VS Ground water Directorate up & Ors. Date of hearing : 31.01.2025	5-6
3	**ANNEXURE-2** Copy of Execution No. 09/2025 in Original application No. 1058/2024, Bhartiya Kisan Union VS Ground water Directorate up & Ors. Date of hearing : 07.05.2025	7-11
4.	**ANNEXURE-3** Copy of Uttar Pradesh Ground Water (Management & Regulation) Act, 2019 Dated 11-9-2019	12-12
5.	**ANNEXURE-4** Copy of the Notification No. 1320/62 – 1 – 2019 – 10 GW – 2014, Dated 13. 11.2019	13-13
6.	**ANNEXURE-5** Copy of the Notification No. 58/76 – 3 – 2020/10 GW - 2014, Dated 21. 01.2020	14-16
7.	**ANNEXURE- 6** Copy of Original application No. 1059/2024, Bhartiya Kisan Union VS Ground water Directorate up & Ors. Date of hearing : 13.08.2024	17-19
8.	**ANNEXURE-7** Copy of complaining letter of Bhartiya Kisan Union against Joint Stock Ltd. & GPT Infraproject Ltd. to District Magistrate **Dated 12.07.2024.**	20-21
9.	**ANNEXURE-8** Copy of 1ST Notice issued to Joint Stock Ltd./ OSS Construction Pvt. Ltd. for obtaining NOC for inner ring road construction Prayagraj, **Dated 12.08.2024**	22-22

10.	**ANNEXURE- 9** Copy of 2nd Notice issued to Joint Stock Ltd./ OSS Construction Pvt. Ltd. for obtaining NOC for inner ring road construction Prayagraj, **Dated : 11.09.2024**	**23-23**
11.	**ANNEXURE- 10** Copy of application applied for NOC (02) on UPGWD Portal by Joint Stock Ltd./ OSS Construction Pvt. Ltd. **Dated : 20.09.2024**	**24-29**
12.	**ANNEXURE-11** Copy of NOC (02) Issued to Joint Stock Ltd./ OSS Construction Pvt. Ltd., **Dated : 21.11.2024**	**30-35**
13.	**ANNEXURE- 12** Copy of 1ST Notice issued to GPT Infraproject for obtaining NOC for inner ring road construction Prayagraj, **Dated : 12.08.2024**	**36-36**
14.	**ANNEXURE-13** Copy of 2nd Notice issued to GPT Infraproject for obtaining NOC for inner ring road construction Prayagaj, **Dated : 11.09.2024**	**37-37**
15.	**ANNEXURE-14** Copy of application applied for NOC (03) on UPGWD Portal by GPT Infraproject, **Dated : 23.09.2024**	**38-46**
16.	**ANNEXURE-15** Copy of NOC (03) Issued to GPT Infraproject, **Dated : 21.11.2024**	**47-54**
17.	**ANNEXURE- 16** Copy of Execution No. 35/2024 in Original application No. 1058/2024, Bhartiya Kisan Union VS Ground water Directorate up & Ors. **Date of hearing : 17.10.2024**	**55-56**
18.	**ANNEXURE-17** Copy of 1st Notice Issued for completion of the Compliance to Joint Stock Ltd./ OSS Construction Pvt. Ltd., **Dated : 3.4.2025**	**57-57**
19.	**ANNEXURE-18** Copy of 2nd Notice Issued for completion of the Compliance to Joint Stock Ltd./ OSS Construction Pvt. Ltd., **Dated : 24.4. 2025**	**58-58**
20.	**ANNEXURE-19** Copy of 1st Notice Issued for completion of the Compliance to GPT Infraproject, **Dated : 3.4.2025**	**59-59**
21.	**ANNEXURE-20** Copy of 2nd Notice Issued for completion of the Compliance to GPT Infraproject, **Dated : 24.4. 2025**	**60-60**
22.	**ANNEXURE-21** Copy of 3rd Notice Issued for completion of the Compliance to **JS/OSS** Infraproject, **Dated : 10.7. 2025**	**61-62**
23.	**ANNEXURE-22** Copy of Pepalty Order Of Rs-250000/- Issued for completion of the Compliance to **JS/OSS** Infraproject, **Dated : 18.8. 2025**	**63-64**
24.	**ANNEXURE-23** Copy of BANK RECIPT. Of Rs-250000/- Submitted by **JS/OSS** Infraproject, **Dated : 25.8. 2025**	**65-66**
25.	**ANNEXURE-24** Copy of 3rd Notice Issued for completion of the Compliance to **GPT Inffraproject, Dated : 10.7. 2025**	**67-68**

26.	**ANNEXURE-25** Copy of Pepalty Order Of Rs-250000/- Issued for completion of the Compliance to **GPT Inffraproject , Dated : 18.8. 2025**	69-70
27.	**ANNEXURE-26** Copy of BANK RECIPT. Of Rs-250000/- Submitted by **GPT Inffraproject , Dated : 22.8. 2025**	71-72

Rspondent No. – 2

(District Magistrate, Ground Water Department / President, District Ground Water Management Council, Prayagraj)

Trough

Gigi.C.George Advocate
Standing counsel (UOI)
Ch.No. 457 , Lawyers Block,
DHC, New Delhi
Gigicgeorge.adv42@yahoo.in
Mobile No. 9810625315

Place : Prayagraj
Date :

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(1)

EXCUTION APPLICATION No-09/ 2025
IN
ORIGINAL APPLICATION NO. 1058/2024

IN THE MATTER OF

BHARTIYA KISAN UNION (PURWA) **APPLICANT**

VERSUS

GROUND WATER DIRECTORATES UP & ORS. **RESPONDENT(S)**

भारतीय किसान यूनियन(पूर्वा) बनाम भूजल निदेशालय उत्तर प्रदेश, एवं अन्य में दिनांक 07–05–2025 को पारित आदेशों के सम्बन्ध में आख्या:–

मैं मनीष कुमार वर्मा, पुत्र मोहन प्रसाद वर्मा, आयु 41 वर्ष, जिलाधिकारी, जनपद–प्रयागराज के पद पर कार्यरत हूँ, यह सत्यापित करता हूँ कि मैं इस हलफनामे का उत्तरदाता/प्रतिवादी हूँ और प्रस्तुत मामले में सभी तथ्यों से भलि–भाँति अवगत हूँ । प्रस्तुत मामले के संदर्भ में मेरे द्वारा दिए गये जवाब निम्नलिखित हैं :–

1– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली की मुख्य पीठ नई दिल्ली द्वारा निष्पादन आवेदनसं0–09/2024 मूल आवेदन सं0–1058/2024 भारतीय किसान यूनियन बनाम भूजल निदेशालय उ0प्र0 एवं अन्य में दिनांक 31–01–2025 (संलग्नक–1) को आदेश पारित किये गये जिसका प्रभावी अशं निम्नवत् है :–

1– **By way of this Excution Application (EA) applicant is seeking compliance with the order dated 13.08.2024 passed in E.A. No 35/ 2024.**

2- **The applicant has filed the original application complaining about the illegal extraction of groundwater from borewell in the ongoing construction of the inner Ring road Project in Prayagraj. Tribunal by order dated 13.08.2024 had disposed of the OA after taking note of section 43 of Uttar Pradesh Ground Water Management and regulation Act 2019 wherein the District Magistrate has been conferred with the power and required to act as Disrtict Ground Water Grievance Redressal Officer . OA was disposed of by ordering that District Magistrate Prayagraj was duly required to consider the grievance raised by the applicant in the complaint dated 12.07.2024 .Said order was not complied with. Therefore, the applicant has filed the EA 35/2024 . The tribunal by order dated 17.10.24, had disposed of the OA by fixing the time limit of 60 days from the date of receipt of a copy of the order for deciding the complaint of the applicant by District Magistrate Prayagraj.**

NOTARY G. S. Pathak Reg. No. 4190 Prayagraj GOVT. OF INDIA

3- **Learned counsel for the applicant reffering to the representation dated 23.10.2024. annexure A-7 has pointed out that though orders of the tribunal dated 17.10.2024 and 13.08.2024 were filed before District Magistrate Prayagraj. Along with representation but no action has been taken till now.**

4- **Issue notice to respondant no. 2-District Magistrate/Chairman, District groundwater management council, District Prayagraj , UP. For filing the compliance report by way of an affidavit within six week .**

5- **The applicant is directed to serve respondant No. 2 and file the affidavit of service at least one week before the next date of hearing.**

6- **List on 7.5.2025**

मा0 न्यायालय द्वारा दिनांक 07–05–2025**(संलग्नक–2)** को अगली सुनवाई दिनांक 12–09–2025 को नियत की गयी है। मा0 न्यायालय ने दिनांक 07–05–2025 को सुनवाई उपरांत निम्नलिखित आदेश पारित किये गये है। जिसका सारांश निन्नवत् है:–.

1- That the Respondent No 2 has not only failed to comply with the order of the Tribunal, but he has also failed to ensure compliance of the provisions

(2)

2- *contained in section 39 of the Act. Hence, we require the respondent no 2 to file an affidavit before the Tribunal explaining as to why he has not*
3- *complied with the order of the Tribunal and has not ensured compliance of provisions of section 39 of the Act , which he was required to comply with being the competent authority under the Act. Let the affidavit to the above effect be filed with in four weeks.*
4- *List on 12.09.2025*

2– मा0 राष्ट्रीय हरित अधिकरण , नई दिल्ली द्वारा सुनवाई हेतु आगामी तिथि दिनांक 12–09–2025 नियत की गयी है।

3– यह कि प्रदेश में भूगर्भ जल के संसाधनों के संरक्षण ,सुरक्षा तथा प्रबन्धन , नियंत्रण और विनियमन किये जाने के दृष्टिगत उत्तर **प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम–2019** दिनांक 11–09–2019 **(संलग्नक–3)** द्वारा अधिसूचना–2019, दिनांक 02–10–2019 से लागू है। जिसके अन्तर्गत अध्याय 08 धारा 39 के अनुसार बिना अनापत्ति पत्र/ पंजीकरण कराये अवैध भूजल दोहन करने पर दण्ड का प्राविधान किया गया है।

4– यह कि प्रदेश में उ0प्र0 भूगर्भ (जल प्रबन्धन और विनियमन) अधिनियम 2019 के अन्तर्गत लघु सिंचाई एवं भूगर्भ जल अनुभाग–1 की अधिसूचना संख्या–1320/62–1–2019–10जीडब्लू–2014, दिनांक 13–11–2019 **(संलग्नक–4)** द्वारा प्रदेश में उत्तर प्रदेश राज्य भूगर्भ जल प्रबन्धन विनियमन प्राधिकरण के गठन की अधिसूचना निर्गत की गयी ।

5– यह कि प्रदेश में उ0प्र0 भूगर्भ (जल प्रबन्धन और विनियमन) अधिनियम 2019 के अन्तर्गत नमामि गंगे एवं ग्रामीण जलापूर्ति अनुभाग–3 की अधिसूचना संख्या–58/76–3 –2020–10 जीडब्लू–2014, दिनांक 21–01–2020 **(संलग्नक–5)** द्वारा प्रदेश के समस्त जनपदों में जिलाधिकारी की अध्यक्षता में जिला भूगर्भ जल प्रबन्धन परिषद के गठन किये जाने की अधिसूचना निर्गत की गयी ।

6– यह कि उत्तर प्रदेश भूगर्भ जल प्रबन्धन और विनियमन अधिनियमन–2019 में निहित सेवाओं यथा कृषि एवं घरेलू उपयोक्ताओं, वाणिज्यिक, औद्योगिक, अवसंरचनात्मक एवं सामूहिक भूगर्भ जल उपयोक्तओं के पंजीकरण, अनापत्ति प्रमाण–पत्र निर्गमन / नवीनीकरण आदि कार्यो के पारदर्शितापूर्ण कियान्वयन हेतु विकसित वेब पोर्टल **(UPGWDONLINE.IN)**संचालन हेतु उत्तर प्रदेश के समस्त 75 जनपदों में जनपद स्तर पर जनपदवार नोडल अधिकारी नामित किये गये।

7– यह कि मा0 राष्ट्रीय हरित अधिकरण की मुख्य पीठ, नई दिल्ली द्वारा मूल आवेदन सं0–1058/2024 भारतीय किसान यूनियन बनाम भूजल निदेशालय उ0प्र0 एवं अन्य में दिनांक **13–08–2024(सलग्नक–6)** को **भारतीय किसान यूनियन के शिकायती पत्र दिनांक 12–07–2024 (संलग्नक–7) द्वारा ज्वाइंट स्टाक लिमिटेड एवं जी0पी0टी0 इन्फ्राप्रोजेक्ट्स लिमिटेड के विरूद्व की गयी शिकायत पर विचार करते हुए जिला मजिस्ट्रेट, प्रयागराज को कानून के अनुसार उचित कार्यवाही करने के** आदेश पारित किये गये। यह कि जिला भूगर्भ जल प्रबन्धन परिषद, प्रयागराज द्वारा **ज्वाइंट स्टाक लिमिटेड/ओ0एस0एस0 कोन्सट्रक्शंस प्रा0 लिमिटेड** को दिनांक **12–08–2024 (संलग्नक–8)** को इस आशय से नोटिस भेजी गयी थी कि इनर रिंग रोड परियोजना के निमार्ण कार्य हेतु उ0प्र0 भूगर्भ जल (प्रबन्धन और विनियमन)अधिनियम–2019 के अन्तर्गत भूगर्भ जल निष्कर्षण हेतु कूप के अनापत्ति/पंजीकरण प्रमाण–पत्र प्राप्त कर लिया जाए।

NOTARY G. S. Rathak Reg. No. 4190 Prayagraj GOVT. OF INDIA

9– यह कि नोटिस दिनांक 12–08–2024 का संज्ञान **ज्वाइंट स्टाक लिमिटेड/ओ0एस0एस0 कान्सट्रक्शंस प्रा0 लिमिटेड** द्वारा न लिये जाने पर दिनांक **11–09–2024(संलग्नक–09)** को द्वितीय नोटिस भेजी गयी। जिसके उपरांत ज्वाइंट स्टाक लिमिटेड द्वारा **20–09–2024(संलग्नक–10)** को आनलाइंन माध्यम से पोर्टल **(UPGWDONLINE)**पर भू गर्भ जल निष्कषर्ण हेतु कूप के अनापत्ति प्रमाण–पत्र प्राप्त करने के उद्देश्य से **02 अदद** आवेदन किये गये। जिला भूगर्भ जल प्रबन्धन परिषद, प्रयागराज द्वारा दिनांक **21–11–2024(संलग्नक–11)** को उक्त दोनो आवेदनों पर अनापत्ति प्रमाण–पत्र निर्गत करने की कार्यवाही पूर्ण की गयी।

10– यह कि जिला भूगर्भ जल प्रबन्धन परिषद, प्रयागराज द्वारा **जीपीटी इन्फ्राप्रोजेक्ट्स** को दिनांक **12–08–2024 (संलग्नक–12)** को इस आशय से नोटिस भेजी गयी थी कि इनर रिंग रोड परियोजना के निमार्ण कार्य हेतु उ0प्र0 भूगर्भ जल (प्रबन्धन और विनियमन)अधिनियम–2019 के अन्तर्गत भूगर्भ जल निष्कर्षण हेतु कूप के अनापत्ति/पंजीकरण प्रमाण–पत्र प्राप्त कर लिया जाए।

11– यह कि नोटिस दिनांक 12–08–2024 का संज्ञान **जी0पी0टी0 इन्फ्राप्रोजेक्ट्स लिमिटेड** द्वारा न लिये जाने पर दिनांक **11–09–2024 (संलग्नक–13)** को द्वितीय नोटिस भेजी गयी। जिसके उपरांत जी0पी0टी0 इन्फ्राप्रोजेक्ट्स लिमिटेड द्वारा दिनांक 23–09–2024 **(संलग्नक–14)**को आनलाइंन माध्यम से पोर्टल **(UPGWDONLINE)**पर भू गर्भ जल निष्कषर्ण हेतु कूप के अनापत्ति प्रमाण–पत्र प्राप्त करने के उद्देश्य से **03 अदद** आवेदन किये गये। जिला भूगर्भ जल प्रबन्धन परिषद, प्रयागराज द्वारा दिनांक **21–11–2024 (संलग्नक–15)** को उक्त तीनों आवेदनों पर अनापत्ति प्रमाण–पत्र निर्गत करने की कार्यवाही पूर्ण की गयी।

12– यह कि राष्ट्रीय हरित अधिकरण की मुख्य पीठ नई दिल्ली द्वारा निष्पादन आवेदन संख्या–35/2024 मूल आवेदन सं0–1058/2024 भारतीय किसान यूनियन बनाम भूजल निदेशालय उ0प्र0 एवं अन्य में दिनांक **17–10–2024** (संलग्नक–16) को पारित आदेश **"मूल प्रार्थना पत्र सं0–1058/2024 मे दिनांक 13–08–2024 का निपटारा, आदेश प्रति दिनांक 17–10–2024 प्राप्त होने के 60 दिवस के अन्दर आवश्यक कार्यवाही करने के आदेश पारित किये"** के संदर्भ में अवगत कराना है कि **भारतीय किसान यूनियन के शिकायती पत्र दिनांक 12–07–2024 द्वारा उठाई गयी शिकायत का निपटारा दिनांक 21–11–2024 को उक्त संदर्भित दोनों फर्मो को जिला भूगर्भ जल प्रबन्धन परिषद, प्रयागराज द्वारा अनापत्ति प्रमाण–पत्र निर्गत कर, कर दिया गया ।**

13– यह कि **ज्वाइंट स्टाक लिमिटेड/ओ0एस0एस0 कान्सट्रक्शंस प्रा0 लिमिटेड** कूप हेतु निर्गत **02 अदद** अनापत्ति पत्र के विरूद्व कमशः दिनांक **03–04–2025 व 24–04–2025 (संलग्नक–17, 18)** को निर्धारित अवधि 01 वर्ष के अन्दर **अनुपालन आख्या** व पंजीकरण शुल्क जमा करने हेतु निर्देशित किया गया जिसके परिपेक्ष्य में सम्बन्धित फर्म द्वारा 02 अदद अनापत्ति पत्र का शुल्क जमा करा दिया गया है।

14– यह कि **जी0पी0टी0 इन्फ्राप्रोजेक्ट्स लिमिटेड,**को कमशः दिनांक **03–04–2025 व 24–04–2025 (संलग्नक–19, 20)** को निर्धारित अवधि 01 वर्ष के अन्दर **अनुपालन आख्या** व पंजीकरण शुल्क जमा करने हेतु निर्देशित किया गया जिसके परिपेक्ष्य में सम्बन्धित फर्म द्वारा 03 अदद अनापत्ति पत्र का पंजीकरण शुल्क जमा कर दिया गया है।

15– यह कि मा0 न्यायालय द्वारा दिये गये आदेश दिनांक 07–05–2025 के अनुपालन में जिला भूगर्भ जल प्रबन्धन परिषद के पत्र सं0–152 दिनांक 10–07–2025**(संलग्नक–21)** द्वारा ज्वाइंट स्टाक लि0/ओ0एस0एस0 कान्सट्रक्शंस प्रा0 लि0 को इस आशय का नोटिस प्रेषित किया गया था कि आप की फर्म द्वारा कूप निमार्ण के दिनांक 05–08–2024 से अनापत्ति निर्गत होने के दिनांक 20–11–2024 तक

NOTARY G.S. Pathak Reg No-4150 Prayagraj GOVT. OF INDIA

लगातार भूजल का अवैध एवं अनाधिकृत रूप से दोहन किये जाने पर फर्म को अपना प्रतिउत्तर प्रेषित करते हुए फर्म का पक्ष रखने हेतु अधोहस्ताक्षरकर्ता द्वारा निर्देशित किया गया । फर्म द्वारा दिया गया प्रतिउत्तर तर्कसंगत न होने पर फर्म को दोषी मानते हुए जिला भूगर्भ जल प्रबन्धन परिषद, प्रयागराज के पत्र दिनांक 18–08–2025 **(संलग्नक–22)** द्वारा रू0–250000–00(रू0 दो लाख पचास हजार मात्र) अर्थ दण्ड अधिरोपित करते भूगर्भ जल निधि के लेखा शीर्षक 8235002000400 में 07 दिवस के में जमा करने के आदेश निर्गत किये गये । आदेश दिनांक 18–08–2025 के अनुपालन में सम्बन्धित फर्म ज्वाइंट स्टाक लि0/ओ0एस0एस0 कान्सट्रक्शंस प्रा0 लि0 द्वारा दिनांक 25–08–2025 को भारतीय स्टेट बैंक, प्रयागराज की मुख्य शाखा में जुर्माने की धनराशि रू0–250000–00(रू0 दो लाख पचास हजार मात्र) जमा करते हुए पत्र दिनांक 25–08–2025 द्वारा चालान सं0–एच0पी088670 **(संलग्नक–23)** की प्रति जिलाधिकारी कार्यालय, प्रयागराज को उपलब्ध कराते हुए प्रति नोडल अधिकारी, जिला भूगर्भ जल प्रबन्धन परिषद, प्रयागराज को भी प्रेषित की गयी है।

16– यह कि मा0 न्यायालय द्वारा दिये गये आदेश दिनांक 07–05–2025 के अनुपालन में जिला भूगर्भ जल प्रबन्धन परिषद के पत्र सं0–153 दिनांक 10–07–2025 **(संलग्नक–24)** द्वारा जी0पी0टी0 इन्फ्राप्रोजेक्टफस लि0, गोसाई का पुरा, महुआरी सरस्वती हाईटेक सिटी, नैनी, प्रयागराज को इस आशय का नोटिस प्रेषित किया गया था कि आप की फर्म द्वारा कूप निमार्ण के दिनांक 15–04–2024 से अनापत्ति निर्गत होने के दिनांक 20–11–2024 तक लगातार भूजल का अवैध एवं अनाधिकृत रूप से दोहन किये जाने पर फर्म को अपना प्रतिउत्तर प्रेषित करते हुए फर्म का पक्ष रखने हेतु अधोहस्ताक्षरकर्ता द्वारा निर्देशित किया गया। फर्म द्वारा द्वारा दिया गया प्रतिउत्तर तर्कसंगत न होने पर फर्म को दोषी मानते हुए जिला भूगर्भ जल प्रबन्धन परिषद, प्रयागराज के पत्र दिनांक 18–08–2025 **(संलग्नक–25)** द्वारा रू0–250000–00(रू0 दो लाख पचास हजार मात्र) अर्थ दण्ड अधिरोपित करते भूगर्भ जल निधि के लेखा शीर्षक 8235002000400 में 07 दिवस के में जमा करने के आदेश निर्गत किये गये । आदेश दिनांक 18–08–2025 के अनुपालन में सम्बन्धित फर्म जी0पी0टी0 इन्फ्राप्रोजेक्टफस लि0, गोसाई का पुरा, महुआरी सरस्वती हाईटेक सिटी, नैनी, प्रयागराज द्वारा दिनांक 22–08–2025 को भारतीय स्टेट बैंक, प्रयागराज की मुख्य शाखा में जुर्माने की धनराशि रू0–250000–00(रू0 दो लाख पचास हजार मात्र) जमा करते हुए पत्र दिनांक 23–08–2025 को चालान सं0–एच0एम075353 **(संलग्नक–26)** की प्रति जिलाधिकारी कार्यालय, प्रयागराज तथा नोडल अधिकारी, जिला भूगर्भ जल प्रबन्धन परिषद, प्रयागराज को भी उपलब्ध करा दिया गया है।

17– यह कि जनपद की ओर से मा0 राष्ट्रीय अधिकरण, नई दिल्ली में दायर निष्पादन आवदेन सं0–09, मूल आवेदन सं0–1058/2024 भारतीय किसान यूनियन(पूर्वा) बनाम भूजल निदेशालय उत्तर प्रदेश, एवं अन्य में दिनांक 07–05–2025 को 01 माह में उक्त वाद से सम्बन्धित शपथ पत्र दाखिल किये जाने के निर्देश दिये गये थे । उक्त वाद से सम्बन्धित अनुपालन पूर्ण कराने के परिपेक्षय में शपथ–पत्र ससमय दाखिल नहीं हो पाया जिसके लिए अधोहस्ताक्षरकर्ता क्षमाप्रार्थी है।

NOTARY G. S. Pathak Reg. No. 2190 Prayagraj GOVT. OF INDIA

SOLEMNLY AFFIRMED BEFORE ME
On. 06.9.25 at ..... AM/PM
Sri/Smt. .....
Identified by Mr. .....
be his/her Affidavit be True & Correct which
on verified and correct

G. S. Pathak
Public Notary
Alld. Prayagraj (U.P.)
06.9.25

हस्ताक्षर शपथ ग्रहिता

विपक्षी पार्टी सं0–02 की ओर से
(जिलाधिकारी/अध्यक्ष)
जिला भूगर्भ जल प्रबन्धन परिषद,
प्रयागराज।

Sign/T.I. Identified By
06.9.25

4A

सत्यमेव जयते

INDIA NON JUDICIAL

Government of Uttar Pradesh

e-Stamp

IN-UP29623320463882X

ACC Name-MAYA DEVI
ACC Code-UP14151004
ACC Address-205H/25L/1D/A Asan-Masan Chakia
License No.-257
Tehsil-Sadar District-Prayagraj
Signature-

Certificate No.	:	IN-UP29623320463882X
Certificate Issued Date	:	06-Sep-2025 01:37 PM
Account Reference	:	NEWIMPACC (SV)/ up14151004/ PRAYAGRAJ SADAR/ UP-AHD
Unique Doc. Reference	:	SUBIN-UPUP14151004567108877362275X
Purchased by	:	MANISH KUMAR VERMA
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	MANISH KUMAR VERMA
Second Party	:	Not Applicable
Stamp Duty Paid By	:	MANISH KUMAR VERMA
Stamp Duty Amount(Rs.)	:	10 (Ten only)

NOTARY
G. S. Pathak
Reg. No.-4190
Prayagraj
NOTARIAL
GOVT. OF INDIA

Please write or type below this line

06.9.25

NOTARY
G. S. Pathak
Reg. No.-4190
Prayagraj
GOVT. OF INDIA

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

MANISH KUMAR VERMA MANISH KUMAR VERMA MANISH KUMAR VERMA MANISH KUMAR VERMA MANISH KUMAR VERMA MANISH KUMAR VERMA MANISH KUMAR VERMA MANISH KUMAR VERMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH,NEW DELHI

ORIGINAL APPLICATION NO.1058/2024

IN THE MATTER OF

BHARATIYA KISAN UNION (PURWA) **APPLICANT**

VERSUS

GROUND WATER DIRECTORTE UP & ORS. **RESPONDENT(S)**

AFFIDAVIT

I Manish Kumar Verma son of Mohan Prasad Verma, age 41 years. Working as a District Magistrate /Chairman District Ground Water Management Council, District Prayagraj do hereby solemnly affirm and declare as under:

1. That I'm well versed with the facts and circumstances of the **ORIGINAL APPLICATION NO. 1058/2024** and competent enough to file reply affidavit dated 06/09/2025

Deponent

NOTARY
G. S. Pathak
Reg. No.-4190
Prayagraj
GOVT. OF INDIA

Verification

Verified at Prayagraj on 9th September 2025 that the content of above affidavit is true and correct to the best of my Knowledge and belief

Deponent

SOLEMNLY AFFIRMED BEFORE ME
On 06.9.25 at ... AM/PM
Sri/Smt. ... Manish Kumar Verma
Identified by Mr. ...
be his/her Affidavit is true & Correct which
on verified and ...

G. S. Pathak
Public Notary
Alld., Prayagraj (U.P.)

06.9.25

Sign./T.I. Identified B...

06.9.25

सलग्नक-01

05

Item No. 04 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Execution Application No.09/2025
In
Original Application No. 1058/2024

Bharatiya Kisan Union (PURWA) Applicant

Versus

Ground Water Directorates UP & Ors. Respondent(s)

Date of hearing: 31.01.2025

CORAM: **HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Aditya Singh, Adv. for Applicant in E.A. No. 09/2025

ORDER

1. By way of this Execution Application (EA), applicant is seeking compliance with the order dated 13.08.2024 passed in OA No. 1058/2024 and the order dated 17.10.2024 passed in E.A. No. 35/2024.

2. The applicant has filed the original application complaining about the illegal extraction of groundwater from borewells in the ongoing construction of the Inner Ring Road Project in Prayagraj. Tribunal by order dated 13.08.2024 had disposed of the OA after taking note of Section 43 of Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 wherein the District Magistrate has been conferred with the power and required to act as District Ground Water Grievance Redressal Officer. OA was disposed of by ordering that District Magistrate, Prayagraj was duly required to consider the grievance raised by the applicant in the complaint dated 12.07.2024. Said order was not complied with. Therefore, the applicant has filed the [illegible]. The

NOTARY G. S. Pathak Reg. No.-4190 Prayagraj GOVT. OF INDIA

tribunal by order dated 17.10.2024, had disposed of the OA by fixing the time limit of 60 days from the date of receipt of a copy of the order for deciding the complaint of the applicant by District Magistrate, Prayagraj.

3. Learned Counsel for the applicant referring to the representation dated 23.10.2024 annexure A-7 has pointed out that though orders of the Tribunal dated 17.10.2024 and 13.08.2024 were filed before District Magistrate, Prayagraj along with representation but no action has been taken till now.

4. Issue notice to respondent no.2-District Magistrate/Chairman, District Ground Water Management Council, District Prayagraj, UP for filling the compliance report by way of an affidavit within six weeks.

5. The applicant is directed to serve respondent no.2 and file affidavit of service at least one week before the next date of hearing.

6. List on 07.05.2025.

NOTARY R. C. OJHA Advocate Notary

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

January 31, 2025
Execution Application No.09/2025
In Original Application No. 1058/2024
JG..

NOTARY G. S. Pathak Reg. No.-4190 Prayagraj GOVT. OF INDIA

संलग्नक-02
07

Item No. 09 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Execution Application No.9/2025
In
Original Application No. 1058/2024

Bharatiya Kisan Union (PURWA) Applicant

Versus

Ground Water Directorate, UP & Ors. Respondent(s)

Date of hearing: 07.05.2025

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. Aditya Singh, Adv. for Applicant in E.A. No. 09/2025 (Through VC)

Respondents: Mr. Gigi. C. George, Adv. for R – 2

ORDER

1. This execution application has been filed by the Applicant seeking compliance of the order dated 13.08.2024 passed in OA No. 1058/2024 and the order dated 17.10.2024 passed in Execution Application No. 35/2024.

2. The Applicant had filed the OA No. 1058/2024 with the allegation of illegal extraction of ground water from unauthorised borewells in ongoing construction of inner ring road project in Prayagraj. The allegation of the Applicant was that the project proponent was extracting the ground water without obtaining no objection certificate from the District Ground Water Management Council, Prayagraj and was violating the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (Act of 2019).

NOTARY
G. S. Rathak
Reg. No -4190
Prayagraj
GOVT. OF INDIA

(08)

3. The Tribunal while passing the order dated 13.08.2024 had taken note of the provisions contained in Section 43 of the Act, 2019 by which the District Magistrate of the concerned District was appointed as ground water grievance redressal officer. The Tribunal accordingly while disposing of OA No. 1058/2024 on 13.08.2024 had directed as under:

> *"xxx .....xxx.....xxx*
> *5. Once the Section 43 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 cast a duty upon the District Magistrate to redress the grievance, the District Magistrate, Prayagraj is duly required to consider the grievance raised by the applicant in the complaint dated 12.07.2024, ascertain the correct position and take appropriate action in accordance with law expeditiously."*

4. The above direction was not complied with. Therefore, the Applicant had filed Execution Application No. 35/2024 and the said application was also disposed of by the Tribunal on 17.10.2024 by directing as under:

> *"xxx .....xxx.....xxx*
> *3. In the direction above, no time limit was fixed for taking the decision. The grievance of the applicant is that the complaint dated 12.07.2024 has not been decided by the District Magistrate, Prayagraj till now.*
>
> *4. It appears that since the Tribunal had not fixed the time limit for doing the needful in the order dated 13.08.2024, therefore, the grievance of the applicant has not been addressed till now.*
>
> *5. Hence, we dispose of the execution application reiterating the direction contained in the order dated 13.08.2024 in OA No. 1058/2024 with a further direction to the District Magistrate, Prayagraj to do the needful within a period of 60 days from the date of receipt of a copy of this order."*

5. Inspite of the above two orders, the requisite action was not taken by the Respondent No. 2, the District Magistrate (Prayagraj)/Chairman, District Ground Water Management Council. Therefore, the Applicant was constrained to file the present execution application.

NOTARY G.S. Pathak Reg. No.-4190 Prayagraj GOVT. OF INDIA

09

6. In this execution application, the notices were issued by the Tribunal on 31.01.2025.

7. Respondent No. 2, District Magistrate, Prayagraj has filed the reply, but in the said reply it has not been disclosed as to what action has been taken against the project proponent for illegally drawing the ground water through the borewell without obtaining no objection certificate.

8. Learned Counsel appearing for Respondent No. 2 referring to the reply has submitted that the notice dated 12.08.2024, Annexure-7 was issued to the project proponent. The said notice reveals that the spot verification was done on 06.08.2024 and two borewells were found to be operating without NOC. He has submitted that no reply to this notice was given, therefore, another notice dated 11.09.2024 was issued to the project proponent. The said notice clearly mentions about the penal provisions as contained in Section 39 of the Act, 2019 and by this notice, the project proponent was required to produce the no objection certificate and close the borewell and also informed about the penal consequences.

9. Submission of Counsel for Respondent No. 2 is that the project proponent vide Annexures-9 and 10 had applied for the no objection certificate on 20.09.2024 and the no objection certificate for the said borewell was granted on 21.11.2024.

10. We find that though the notice for taking action in terms of Section 39 of the Act, 2019 was given to the project proponent, but Respondent No. 2, thereafter, has failed to take any further action in pursuance to the said notice. The facts on record as noted above clearly reveal that it had come to the knowledge of the Respondent No. 2 that the project proponent was illegally extracting ground water without obtaining NOC atleast on 06.08.2024 when the spot verification was done. Inspite of the

NOTARY
3
G. S. Pathak
Reg. No.-4190
Prayagraj
GOVT. OF INDIA

(10)

knowledge of the said fact, requisite action as warranted under Section 39 of the Act, 2019 has not been taken. For ready reference, Section 39 of the Act, 2019 is reproduced below:

> *"39. (1) If any commercial, industrial, infrastructural and bulk user of groundwater or any drilling agency,-*
>
> *(a) contravenes or fails to comply with any of the provisions of this Act or any rule made there under except provisions described under chapter-V; or*
>
> *(b) obstructs the Appropriate Authorities or any other person authorized by the State Ground Water Management and Regulatory Authority to exercise any of the powers under this Act, shall be punishable with fine which shall not be less than two lakh rupees which may extend up to five lakh rupees or imprisonment which shall not be less than six month and which may extend to one year or with both, in case of first offence.*
>
> *(c) repeats the offence after conviction thereof under sub-clause (b), such user shall be deemed to be guilty of second offence and shall be punished with fine which shall be double the amount of fine awarded to him or her, in addition to imprisonment awarded to him or her under the said sub-clause. Besides, the authorisation/no-objection certificate granted to him under this Act shall be cancelled with immediate effect.*
>
> *(2) Any commercial, industrial, infrastructural and bulk user of ground water who contravenes any of the provisions provided under sub-section (2) of section 26, section 27, section 28 and section 29, shall be liable for punishment, -*
>
> *(a) with imprisonment for a term which shall not be less than two years but which may extend to three years with fine which shall not be less than five lakh rupees but which may extend to ten lakh rupees, in case of first offence;*
>
> *(b) with imprisonment for a term which shall not be less than five years but which may extend to seven years with fine which shall not be less than ten lakh rupees but which may extend to twenty lakh rupees, if the offence is committed by a person who has previously been convicted for the offence referred to in clause (a).*
>
> *(3) Any supplier of water (other than Government drinking water supply schemes) who supplies or causes to be supplied groundwater which fails to meet the quality standard prescribed under any law for the time being in force shall be punished with fine which shall not be less than two lakh rupees and which may extend to five lakh rupees.*

NOTARY
C. S. Pathak
Reg. No.-4190
Prayagraj
GOVT. OF INDIA

(11)

(4) Whoever being an owner of a building liable for installation of a system for harvesting rainwater to recharge groundwater as per the sanctioned drawing design and guidelines issued by any of the Development Authority or any other authority having power to sanction drawing, fails to do so, shall be punished in such manner and with such punishment as may be prescribed."

11. Thus, in the circumstances of the case, we find that the Respondent No. 2 has not only failed to comply with the order of the Tribunal, but he has also failed to ensure compliance of the provisions contained in Section 39 of the Act. Hence, we require the Respondent No. 2 to file an affidavit before the Tribunal explaining as to why he has not complied with the order of the Tribunal and has not ensured compliance of provisions of Section 39 of the Act, which he was required to comply with being the competent authority under the Act. Let the affidavit to the above effect be filed within four weeks.

12. List on 12.09.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

May 07, 2025
Execution Application No.9/2025
In Original Application No. 1058/2024
dv..

NOTARY
G. S. Pathak
Reg. No.-4190
Prayagraj
GOVT. OF INDIA

क्रम-संख्या–186 (क)

रजिस्ट्रेशन नम्बर–एस0एस0पी0/एल–डब्लू/एन0पी0/91/2014–16

लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग–4, खण्ड (ख)

(परिनियत आदेश)

लखनऊ, बुधवार, 11 सितम्बर, 2019

भाद्रपद 20, 1941 शक सम्वत्

उत्तर प्रदेश शासन

लघु सिंचाई एवं भूगर्भ जल अनुभाग–1

संख्या 1036/62-1–2019-10जी0डब्ल्यू-2014

लखनऊ, 11 सितम्बर, 2019

अधिसूचना

प0आ0–261

उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 1 की उपधारा (3) के अधीन शक्तियों का प्रयोग करके राज्यपाल 2 अक्टूबर, 2019 को ऐसा दिनांक नियत करते हैं, जिस दिनांक को उक्त अधिनियम प्रवृत्त होगा।

आज्ञा से,
अनीता सिंह,
प्रमुख सचिव।

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 1036/LXII-1–2019-10GW/2014, dated Lucknow September 11, 2019.

No. 1036/LXII-1–2019-10GW/2014
Dated Lucknow, September 11, 2019

IN exercise of the powers under sub-section (3) of section 1 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act no. 13 of 2019) the Governor is pleased to appoint 2nd October, 2019 as the date on which said Act shall come into force.

By order,
ANITA SINGH,
Pramukh Sachiv.

पी०एस०यू०पी०–ए०पी० 270 राजपत्र–2019–(771)–599 प्रतियां (कम्प्यूटर/टी0/ऑफसेट)।
पी०एस०यू०पी०–ए०पी० 2 सा0 लघु सिंचाई एवं भू–गर्भ जल–2019–(772)–1000 प्रतियां (कम्प्यूटर/टी0/ऑफसेट)।

270_RPH_2019

क्रम-संख्या–216(क)

रजिस्ट्रेशन नम्बर–एस०एस०पी०/एल०
डब्लू०/एन०पी०–91/2014–16
लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग–4, खण्ड (ख)

(परिनियत आदेश)

लखनऊ, बुधवार, 13 नवम्बर, 2019

कार्तिक 22, 1941 शक सम्वत्

उत्तर प्रदेश सरकार

लघु सिंचाई एवं भूगर्भ जल अनुभाग–1

संख्या 1320/62-1–2019-10 जीडब्लू-2014
लखनऊ, 13 नवम्बर, 2019

अधिसूचना

प0आ0–344

उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 7 के अधीन शक्तियों का प्रयोग करके राज्यपाल इस अधिसूचना के गजट में प्रकाशित किए जाने के दिनांक से राज्य में एक प्राधिकरण का गठन करती हैं जिसे 'उत्तर प्रदेश राज्य भूगर्भ जल प्रबन्धन विनियामक प्राधिकरण' के रूप में जाना जायेगा।

आज्ञा से,
अनीता सिंह,
प्रमुख सचिव।

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 1320/LXII-1–2019-10gw-2014, dated November 13, 2019 :

No. 1320/LXII-1–2019-10gw-2014
Dated Lcknow, November 13, 2019

In exercise of the powers under section 7 of the Uttar Pradesh Ground Water (Management and regulation) Act, 2019 (U.P. Act no. 13 of 2019), the Governor is pleased to establish an authority in the State to be known as the 'Uttar Pradesh State Ground Water Management and Regulatory Authority' with effect from the date of publication of this notification in the *Gazette*.

By order,
ANITA SINGH,
Pramukh Sachiv.

पी0एस0यू0पी0–ए0पी0 379 राजपत्र–(हिन्दी)–2019–(998)–599 प्रतियां–(क0/टी0/ऑफसेट)।
पी0एस0यू0पी0–ए0पी0 3 सा0 लघु सिंचाई–2019–(999)–1,000 प्रतियां–(क0/टी0/ऑफसेट)।

संलग्नक-5

(14)

क्रम-संख्या - 19

रजिस्ट्रेशन नम्बर - [illegible]

डब्लू / एन०पी० 91 / 2014 - 16

लाइसेन्स टू पोस्ट रेट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट

भाग–4, खण्ड (ख)

(परिनियत आदेश)

लखनऊ, मंगलवार, 21 जनवरी, 2020

माघ 1, 1941 शक सम्वत्

उत्तर प्रदेश शासन

नमामि गंगे एवं ग्रामीण जलापूर्ति अनुभाग–3

संख्या 58/76-3-2020/10जीडब्लू/2014

लखनऊ, 21 जनवरी, 2020

अधिसूचना

भू०अ०–19

उत्तर प्रदेश भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 6 की उप–धारा (1) के अधीन शक्तियों का प्रयोग करके राज्यपाल, राज्य भूगर्भ जल प्रबन्धन और विनियामक प्राधिकरण को उक्त धारा के उपबंधों के अनुसार अध्यक्ष और सदस्यों से समाविष्ट राज्य के प्रत्येक जिले हेतु जिला भूगर्भ जल प्रबंधन परिषद् का गठन करने के लिये निदेश देती है।

आज्ञा से

अनुराग श्रीवास्तव,

प्रमुख सचिव।

IN pursuance of the provision of clause (3) of article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 58/76-3-2020/10gw/2014, Lucknow dated January 21, 2020 :

No. 58/76-3-2020/10gw/2014

Dated Lucknow, January 21, 2020

In exercise of the powers under sub-section (1) of section 6 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 (U.P. Act no. 13 of 2019), the Governor is pleased to direct the State Ground Water Management and Regulatory Authority to constitute the District Ground Water Management Council for each district of the State consisting of the Chairperson and members in accordance with the provisions of the said section.

By order,

ANURAG SRIVASTAVA,

Pramukh Sachiv.

पी०एस०यू०पी०–प्रा०पी०–575–राजपत्र (वि०)–(1393)–2020 [illegible] / आफसेट)

पी०एस०यू०पी०–प्रा०पी०–4 स०० भूगर्भ जल–(1400)– [illegible]

575 RPH Namami Gange An-3 Data-7

NOTARY R. C. OJHA Advocate Notary H. C. Alld. Reg. No. 20/2001 GOVT. OF U.P.

NOTARY G. S. Pathak Reg. No. 4190 Prayagraj GOVT. OF INDIA

(15)

राज्य भूगर्भ जल प्रबन्धन और विनियामक प्राधिकरण,

(अधिसूचना संख्या 1320/62–1–2019–10 जी0डब्लू0/2014, दिनांक 13 नवम्बर, 2019 के द्वारा गठित)

संख्या /यूपीराभूजप्रविप्रा

लखनऊः दिनांक : 05 जून, 2020

–: कार्यालय ज्ञाप :–

अधिसूचना संख्या 58/76–3–2020/10जीडब्लू/2014, दिनांक 21 जनवरी, 2020 के द्वारा प्राप्त निर्देशों तथा उत्तर प्रदेश भू–गर्भ जल (प्रबंधन और विनियमन) अधिनियम, 2019 (उत्तर प्रदेश अधिनियम संख्या 13 सन् 2019) की धारा 06 में प्रदत्त अधिकारों के क्रम में प्रदेश के समस्त जनपदों में एतद्द्वारा "जिला भूगर्भ जल प्रबन्धन परिषद्" का गठन निम्नानुसार किया जाता है:–

1.	जिला मजिस्ट्रेट।	अध्यक्ष
2.	जिला मजिस्ट्रेट द्वारा नाम निर्दिष्ट राज्य में भूगर्भ जल प्रबन्धन के क्षेत्र में दीर्घकालिक कार्य करने का अनुभव रखने वाले एक विषय विशेषज्ञ।	सदस्य
3.	जिला मजिस्ट्रेट द्वारा नाम निर्दिष्ट भूगर्भ जल के क्षेत्र में अनुभव रखने वाले सार्वजनिक/गैर सरकारी संगठन/सामाजिक क्षेत्र का एक व्यक्ति।	सदस्य
4.	सहायक अभियन्ता, भूगर्भ जल विभाग।	सदस्य
5.	क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड।	सदस्य
6.	जिला कृषि अधिकारी।	सदस्य
7.	अधिशासी अभियन्ता, लघु सिंचाई विभाग।	सदस्य
8.	अधिशासी अभियन्ता, उत्तर प्रदेश जल निगम।	सदस्य
9.	नगर आयुक्त, नगर निगम/अधिशासी अधिकारी, नगर पालिका परिषद्/अधिशासी अधिकारी, नगर पंचायत (यथास्थिति)।	सदस्य
10.	मुख्य अभियन्ता, विकास प्राधिकरण।	सदस्य
11.	अधिशासी अभियन्ता, सिंचाई एवम् जल संसाधन विभाग।	सदस्य
12.	उपायुक्त, जिला उद्योग केन्द्र।	सदस्य
13.	प्रभागीय वनाधिकारी।	सदस्य
14.	जिला उद्यान अधिकारी।	सदस्य
15.	जिला विकास अधिकारी।	सदस्य/सचिव

उक्त सदस्यों के अतिरिक्त नगर पालिका, भूगर्भ जल प्रबन्धन समिति तथा खण्ड पंचायत भूगर्भ जल प्रबन्धन समिति से एक–एक सदस्य परिषद् के आमंत्रित सदस्य के रूप में भी सम्मिलित किए जाएगे। "जिला भूगर्भ जल प्रबन्धन परिषद्" के कम संख्या 02, एवम् 03 पर नामित सदस्यों की सेवा एवम् शर्ते, इत्यादि उत्तर प्रदेश भू–गर्भ जल (प्रबन्धन और विनियमन) नियमावली, 2020 के प्रावधानों के अनुसार होगी।

राजेन्द्र कुमार सिंह Pathak
मुख्य सचिव

NOTARY R. C. OJHA Advocate Notary H. Q. Alld Reg. No. 4190 GOVT. OF U.P.

NOTARY Reg. No. 4190 GOVT. OF INDIA

(16)

पत्रांक: 0।___/यूपीराभूजप्रविप्रा/तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित है:-

1. अपर मुख्य सचिव/प्रमुख सचिव, वित्त विभाग, उत्तर प्रदेश शासन (सदस्य प्राधिकरण)।
2. प्रमुख सचिव, नमामि गंगे तथा ग्रामीण जलापूर्ति विभाग, उत्तर प्रदेश शासन (सदस्य प्राधिकरण)।
3. समस्त मण्डलायुक्त, उत्तर प्रदेश।
4. समस्त जिलाधिकारी, उत्तर प्रदेश।
5. समस्त जिला मजिस्ट्रेट, उत्तर प्रदेश।
6. स्टाफ आफिसर, मुख्य सचिव, उत्तर प्रदेश शासन।
7. स्टाफ आफिसर, कृषि उत्पादन आयुक्त, उत्तर प्रदेश शासन।
8. निदेशक, भूगर्भ जल विभाग, 9वाँ तल इन्दिरा भवन, लखनऊ।

आज्ञा से,

(वी0के0 उपाध्याय)
निदेशक, भूगर्भ जल विभाग/सदस्य सचिव

पत्रांक: _____/यूपीराभूजप्रविप्रा/तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु इस निर्देश के साथ प्रेषित है कि अपने अधीनस्थ प्रत्येक जनपद के सक्षम अधिकारी को जिला भूगर्भ जल प्रबन्धन परिषद् के सदस्य के रूप में पदेन नामित करें।

1. प्रमुख अभियन्ता/विभागाध्यक्ष, सिंचाई और जल संसाधन विभाग, उत्तर प्रदेश।
2. निदेशक, स्थानीय निकाय, उत्तर प्रदेश, लखनऊ।
3. निदेशक, उद्योग विभाग, उत्तर प्रदेश, कानपुर।
4. सदस्य सचिव, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, उत्तर प्रदेश, लखनऊ।

आज्ञा से,

(वी0के0 उपाध्याय)
निदेशक, भूगर्भ जल विभाग/सदस्य सचिव

NOTARY R. C. OJHA Advocate Notary H. Q. Lko Reg. No. 27/2016 GOVT. OF U.P.

NOTARY G. Pathak Reg. No. 1041 Distt. Lko GOVT. OF INDIA

सलग्नक -05

(17)

Item No. 02

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1059/2024

Bharatiya Kisan Union (Purva)
through its Secretary — Applicant

Versus

Ground Water Directorate,
Uttar Pradesh & Ors. — *Respondent(s)*

Date of hearing: 13.08.2024

CORAM: **HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Aditya Singh, Adv.

ORDER

1. In this original application, the allegation of the applicant relates to the extraction of groundwater from bore wells in the ongoing construction of Ganga Expressway project in the Prayagraj and the submission of counsel for the applicant is that the bore water is being extracted by the Project Proponent without obtaining a no objection certificate from the District Groundwater Management Council Prayagraj and in violation of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019. Learned counsel for the applicant during the arguments has referred to section 11 and 14 of the act and has submitted that the requisite permission from the competent authority has not been obtained. The plea of the applicant is that Uttar Pradesh Expressways Industrial Development Authority (UPEIDA) has divided the project into four groups for the 593.947 km access-controlled six-lane (expandable to eight lanes) Meerut to Prayagraj Greenfield Ganga Expresaway Project.

NOTARY R. C. OJHA Advocate Notary H. Q. Alld Reg. No. 20(28)2001 GOVT. OF U.P.

NOTARY GOVT. OF INDIA

18

2. The grievance in the present OA relates to Group 4 package from km 445+000 (Village Sarson, District Unnao) to km 601+847 (Village Jadupur Dando, District Prayagraj) which is being undertaken by the respondent project proponent.

3. During the course of argument, learned counsel for the applicant has referred to the complaint dated 11.07.2024 made to the District Magistrate, Prayagraj against illegal extraction of groundwater by the project proponent and has submitted that no action on that complaint has been taken.

4. Section 43 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 provides for a grievance redressal mechanism and the District Magistrate of the concerned district is the District Ground Water Grievance Redressal Officer, who is required to consider the grievance raised by any person relating to management, conservation, abstraction and pollution of ground water. Against the decision of the District Ground Water Grievance Redressal Officer, there is also a remedy to submit grievance to State Ground Water Management and Regulation Authority.

5. Section 43 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 reads as under:-

> *"43. (1) The District Magistrate of each district of Uttar Pradesh shall act as District Ground Water Grievance Redressal Officer.*
>
> *(2) Any person may submit his or her grievance on issues related to management, conservation, abstraction and pollution of ground water to the District Ground Water Grievance Redressal Officer.*
>
> *(3) Any person aggrieved by the decision of the District Ground Water Grievance Redressal Officer may submit his or her grievance to State Ground Water Management and Regulation Authority*

NOTARY R. C. OJHA Advocate Notary G. Allahabad No. 29(2)/2021 GOVT. OF U.P.

NOTARY G. S. Pathak Reg. No.-4190 Prayagraj GOVT. OF INDIA

(19)

6. Once the Section 43 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 cast a duty upon the District Magistrate to redress the grievance, the District Magistrate, Prayagraj is duly required to consider the grievance raised by the applicant in the complaint dated 11.07.2024, ascertain the correct position and take appropriate action in accordance with law expeditiously.

7. OA is accordingly disposed of.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

August 13, 2024
Original Application No. 1059/2024
AS.

NOTARY R. C. OJHA Advocate Notary H. C. Alld Reg. No. 10/2/2001 GOVT. OF INDIA

NOTARY G. S. Pathak Reg. No. 4190 Prayagraj GOVT. OF INDIA

संलग्नक 07

भारतीय किसान यूनियन (पूर्वी)

एस.एस. सिंह
राष्ट्रीय महासचिव

पता - बी -203, बद्री आवास योजना
तेलियरगंज, प्रयागराज, उ.प्र.-211004
मोबाइल नं.: 9415677217
ई-मेल: rmsachiv.bkupurwa@gmail.com

पत्रांक BKU/PRAYAG/024 दिनांक 13/07/2024

सेवा में,
जिलाधिकारी / अध्यक्ष
जिला भूगर्भ जल प्रबंधन परिषद जनपद प्रयागराज
प्रयागराज
Email- dmail@nic.in,

विषय- जनपद प्रयागराज में इनर रिंग रोड परियोजना बनाने के लिए चल रहे निर्माण कार्य में कार्यदायी संस्था द्वारा निर्माण कार्य के लिए किये जा रहे भूगर्भ जल दोहन पर अविलंब कार्यवाही कर रोक लगाने हेतु।

महोदय,

जनपद प्रयागराज के इनर रिंग रोड परियोजना में चल रहे निर्माण कार्य के लिए भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,सड़क परिवहन और राजमार्ग (NHAI) के द्वारा ज्वाइंट स्टॉक लिमिटेड और जीपीटी इंफ्राप्रोजेक्ट्स लिमिटेड को ठेकेदार के रूप में नियुक्त किया गया है। उपरोक्त परियोजना में नैनी और झूंसी के बीच गंगा नदी पर हो रहे ब्रिज निर्माण तथा परियोजना सड़क निर्माण कार्य के दौरान उक्त कम्पनियो द्वारा व्यापक पैमाने पर भूगर्भ जल का दोहन किया जा रहा है, जिससे स्थानीय जलस्रोतों पर प्रतिकूल प्रभाव पड़ रहा है तथा जल सरक्षण के लिए बने नियमों की भी अवज्ञा है। इस प्रकार किये जा रहे भूगर्भ जल दोहन के सन्दर्भ में भूगर्भ जल विभाग, जनपद प्रयागराज के कार्यालय से सम्पर्क करने पर विभागीय व्यक्तियों द्वारा अवगत कराया गया कि उक्त कार्य हेतु उनके विभाग द्वारा भूगर्भ जल निकासी की कोई अनुमति उपरोक्त संस्था को प्रदान नही की गई है .उक्त निर्माण कार्य करने के लिए। इस भूजल दोहन के साक्ष्य के रूप में चल रहे कार्य की कुछ भू-स्थैतिक तस्वीरें आपके संदर्भ के लिए संलग्न की जा रही हैं –

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Alld
Reg. No. 20/20/2001
GOVT. OF U.P.

NOTARY
G.S. Pathak
Reg. No. 4190
Allahabad
GOVT. OF INDIA

(81)

इस संदर्भ में आपका विभाग जिले में चल रही किसी भी परियोजनाओं कार्य में हो रहे अवैध भूगर्भ जल निकासी रोकने हेतु स्थलीय निरीक्षण तथा निरोधात्मक कार्यवाही भी नहीं कर रहा है ,जिसके कारण भूगर्भ जल दोहन अनाधिकृत रूप से बृहद पैमाने पर प्रयागराज जनपद में हो रहा है, जिस पर प्रयागराज जनपद में स्थित भूगर्भ जल विभाग कुशल अकर्मण्यता की नीति अपना कर इस भूजल दोहन पर अपनी आंख बंद किए हुए हैं। इस प्रकार भूगर्भ जल के रूप में मिले प्रकृति के इस बहुमूल्य उपहार जिसके संरक्षण की जिम्मेदारी आपके विभाग की है, प्रयागराज जनपद में मुकदर्शक बनकर इसका दोहन करा रहा है ।

अतः माननीय आपसे प्रार्थना है कि प्रयागराज जनपद में अपने अधीनस्थ अधिकारियों को इस भूगर्भ जल दोहन की स्थलीय जांच कर उसे रोकने के साथ ही दोषी व्यक्तियों पर उचित विधि सम्मत कार्यवाही करने का आदेश देने की कृपा करें, साथ ही जनपद प्रयागराज के जलस्रोतों और पर्यावरण की सुरक्षा के लिए आवश्यक कदम उठाएंगे।

भवदीय

एस.एस. सिंह
राष्ट्रीय महासचिव

प्रतिलिपि-1- निदेशक,भूगर्भ जल विभाग ,लखनऊ

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Alld.
Regd. No. 24/20/2001
GOVT. OF U.P.

NOTARY
GOVT OF INDIA

(22)

जिला भूगर्भ जल प्रबन्धन परिषद जनपद–प्रयागराज। संलग्नक–01

कार्यालय
अधिशासी अभियन्ता
भूगर्भ जल विभाग,
6/3री, बेली रोड,प्रयागराज।

पत्रांक– 290 /भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/दिनांक: 12/08/ 2024

विषय– अवैध भूजल दोहन के सम्बन्ध में।

प्रबन्धक, ज्वाइंट स्टाक लिमिटेड/ओ0एस0एस0 कांस्ट्रक्शन प्राईवेट लिमिटेड द्वारा ग्राम भोजपुर, रामपुर, फूलपुर प्रयागराज।

–नोटिस –

उत्तर प्रदेश भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम–2019 प्रभावी है जिसके तहत अधिसूचित/गैर अधिसूचित क्षेत्र मे वाणिज्यिक अवसंरचनात्मक, औद्योगिक, मैरिज हाल/लॉन, आर0 ओ0 प्लांट और सामूहिक उपयोक्ता (अस्पताल, अपार्टमेंट) भूजल उपयोक्ताओं द्वारा भूजल दोहन की अनापत्ति / पंजीकरण पोर्टल (www.upgwdonline.in) पर प्राप्त किये बिना ही अनाधिकृत रूप से भूजल का व्यवसायिक दोहन किया जा रहा है, ऐसे समस्त भूजल उपयोक्ताओं के विरुद्ध दण्डात्मक कार्यवाही किये जाने हेतु राज्य भूगर्भ जल प्रबन्धन एवं नियामक प्राधिकरण, उत्तर प्रदेश, लखनऊ द्वारा अवैध रूप से भूजल दोहन करने वाले उपयोक्ताओं पर अधिनियम के प्राविधानुसार धारा–11(1)(क) एवं धारा 27, 28 एवं 29 के अन्तर्गत सम्यक प्राविधानुसार कार्यवाही करने के निर्देश दिये है जिसके द्वारा भूगर्भ जल को दूषित करने तथा अनाधिकृत रूप से व्यवसाय हेतु भूजल दोहन करने का दोषी पाये गये व्यक्ति/समूह/संस्था को अध्याय 03, धारा–39 के अधीन दण्डित किये जाने के भागी होंगे, जो 02 से 05 लाख का जुर्माना अथवा 06 माह से 01 वर्ष का कारावास अथवा दोनों दण्ड हो सकता है।

अतएव आपके द्वारा ग्राम भोजपुर, रामपुर, फूलपुर, प्रयागराज में कराये जा रहे निमार्ण कार्य का स्थलीय सत्यापन दिनांक 06–08–2024 को किये जाने पर 02 बोरवेल बिना अनापत्ति प्राप्त किये ही भूजल दोहन कर निमार्ण कार्य कराया जा रहा है। यदि आपने भूजल निष्कर्ण हेतु पूर्व में सी0जी0डब्लू0ए0 से पंजीकरण अथवा अनापत्ति प्रमाण–पत्र प्राप्त किया है, की सूचना साक्ष्यों सहित 05 दिवस में कार्यालय में प्रेषित करें। यदि आपके द्वारा पंजीकरण/अनापत्ति प्राप्त किये बिना ही अवैध रूप से भूजल निष्कर्षण कर निमार्ण कार्य कराया जाता है तो ऐसी स्थिति में आपके विरुद्ध उ0प्र0 भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम की धारा–39 के अन्तर्गत विधिक कार्यवाही की जायेगी जिसके लिए आप स्वयं उत्तरदायी होंगे। उक्त के सम्बन्ध में आपको स्थल सत्यापन के समय पूर्ण जानकारी से विभाग द्वारा अवगत करा दिया गया है।

(रविकान्त सिंह)
अधिशासी अभियन्ता/
नोडल अधिकारी।

पत्रांक– 290/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/दिनांक।
प्रतिलिपि:– 1– जिलाधिकारी/ अध्यक्ष महोदय, जिला भूगर्भ जल प्रबन्धन परिषद, जनपद–प्रयागराज को कलेक्ट्रेट, प्रयागराज डाक प्राप्ति सं0–13149 दिनांक 16–07–2024(छाया प्रति संलग्न के संदर्भ में अवलोकनार्थ प्रेषित ।
2– मुख्य विकास अधिकारी/ सदस्य सचिव, महोदय, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित ।

(रविकान्त सिंह)
अधिशासी अभियन्ता/
नोडल अधिकारी।

NOTARY R. C. OJHA Advocate Notary H. Q. Alld. Reg. No. 20121208 GOVT. OF U.P.

NOTARY G. S. Pathak Reg. No. 4190 Prayagraj GOVT. OF INDIA

संलग्नक-07

जिला भूगर्भ जल प्रबन्धन परिषद जनपद–प्रयागराज।

(23)

कार्यालय
अधिशासी अभियन्ता
भूगर्भ जल विभाग,
6/35बी, मेली रोड, प्रयागराज।

पत्रांक– 336 /भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2010/प्रयागराज)/दिनांक: 11/02/2024

विषय– अवैध भूजल दोहन के सम्बन्ध में।

प्रबन्धक, ज्वाइंट स्टाक लिमिटेड/ओ0एस0एस0 कांस्ट्रक्शन प्राईवेट लिमिटेड द्वारा ग्राम भोजपुर, रामापुर, फूलपुर प्रयागराज।

–नोटिस –

उत्तर प्रदेश भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम–2010 प्रभावी है जिसके तहत अधिसूचित/गैर अधिसूचित क्षेत्र मे वाणिज्यिक अवसंरचनात्मक, औद्योगिक, मैरिज हाल/लॉन, आर0 ओ0 प्लांट और सामूहिक उपयोक्ता (अस्पताल, अपार्टमेंट) भूजल उपयोक्ताओं द्वारा भूजल दोहन की अनापत्ति / पंजीकरण पोर्टल (www.upgwdonline.in) पर प्राप्त किये बिना ही अनाधिकृत रूप से भूजल का व्यवसायिक दोहन किया जा रहा है, ऐसे समस्त भूजल उपयोक्ताओं के विरूद्ध दण्डात्मक कार्यवाही किये जाने हेतु राज्य भूगर्भ जल प्रबन्धन एवं नियामक प्राधिकरण, उत्तर प्रदेश, लखनऊ द्वारा अवैध रूप से भूजल दोहन करने वाले उपयोक्ताओं पर अधिनियम के प्राविधानुसार धारा–11(1)(क) एवं धारा 27, 28 एवं 29 के अन्तर्गत समक्ष प्राविधानुसार कार्यवाही करने के निर्देश दिये है जिसके द्वारा भूगर्भ जल को दूषित करने तथा अनाधिकृत रूप से व्यवसाय हेतु भूजल दोहन करने का दोषी पाये गये व्यक्ति/समूह/संस्था को अध्याय 08, धारा–39 के अधीन दण्डित किये जाने के भागी होंगे, जो 02 से 05 लाख का जुर्माना अथवा 06 माह से 01 वर्ष का कारावास अथवा दोनों दण्ड हो सकता है।

अतएव आपकी फर्म ज्वाइंट स्टाक लिमिटेड/ओ0एस0एस0 कांस्ट्रक्शन प्राईवेट लिमिटेड द्वारा ग्राम भोजपुर, रामापुर, फूलपुर प्रयागराज में कराये जा रहे निर्माण कार्य का स्थलीय सत्यापन दिनांक 06–08–2024 को किये जाने पर 02 बोरवेल बिना अनापत्ति प्राप्त किये ही भूजल दोहन कर निर्माण कार्य कराया जा रहा है। जिलाधिकारी महोदय के आदेशों के अनुपालन में दिनांक 09–09–2024 को पुनः टास्कफोर्स द्वारा स्थलीय सत्यापन किया गया कार्यस्थल पर 02 अदद कूप से बिना एन0ओ0सी0/पंजीकरण कराये भूजल का दोहन किया जा रहा है। कार्यस्थल पर श्री एच0एन0सिंह, पी0पी0 एवं श्री के0पी0सिंह, ए0जी0एम0, पर मौजूद मिले जनरो टास्क फोर्स द्वारा अनापत्ति/पंजीकरण प्रमाण–पत्र उपलब्ध कराने हेतु कहा गया परन्तु उनके द्वारा प्रमाण–पत्र टास्क फोर्स को उपलब्ध नहीं कराया। आपने भूजल निष्कर्ण हेतु पूर्व में पंजीकरण अथवा अनापत्ति प्रमाण–पत्र प्राप्त किया है, की सूचना साक्ष्यों सहित 07 दिवस में कार्यालय अथवा gwdallahabad@gmail.com पर प्रेषित करें साथ ही बोरवेल को तत्काल प्रभाव से बन्द करते हुए इसकी प्रमाणिकता भी उपलब्ध करायें। अन्यथा इसे जल का अवैध निकर्षण मानते हुए उत्तर प्रदेश भूगर्भ जल(प्रबन्धन एवं विनियमन) अधिनियम–2019 में निहित प्राविधानों के अनुसार जुर्माना/दण्ड की कार्यवाही की जायेगी।

नोडल अधिकारी, भूगर्भ जल विभाग/
सदस्य, जिला भूगर्भ जल प्रबन्धन परिषद
जनपद–प्रयागराज।

पत्रांक–336/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/तादिनांक।

प्रतिलिपिः– 1– जिलाधिकारी/ अध्यक्ष महोदय, जिला भूगर्भ जल प्रबन्धन परिषद, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित ।
2– मुख्य विकास अधिकारी/ सदस्य सचिव, महोदय, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित।
3– जी0जी0एम, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण 18सी/20ए, सरोजनी नायडू मार्ग, निकट, 150 जी0आफिस, सिविल लाईंस, प्रयागराज को आवश्यक कार्यवाही हेतु।

नोडल अधिकारी, भूगर्भ जल विभाग/
सदस्य, जिला भूगर्भ जल प्रबन्धन परिषद
जनपद–प्रयागराज।

NOTARY R. C. OJHA Advocate & Notary H. Q. Alld. Reg. No. 20/2003 GOVT. OF U.P.

NOTARY G.S.R. GOVT. OF INDIA Prayagraj

(24)

सलग्नक-10

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (A)/फॉर्म 8 (ए)

APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL IN NON-NOTIFIED AREA
विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)
(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]
[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

Applicant's Details
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	**Application Number** आवेदन संख्या	PGRJ0924NIN0151
Name of the Applicant आवेदक का नाम	VIKASH MANI TRIPATHI		
Mobile No. मोबाइल नंबर	7632922696	**Email ID.** ईमेल आईडी	vmtripathi2017@gmail.com
Date of Birth जन्मतिथि	09/04/1987	**Gender** लिंग	Male
Nationality राष्ट्रीयता	Indian	**ID as Address Proof** निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	3044-9634-4618	**Uploaded Aadhaar Card** अपलोड किया गया आधार कार्ड	
House No./Flat No./Building No. मकान सं0/फ्लैट सं0/भवन सं0	ARAZI NO. 172 BHOJPUR, JHUNSI PHOOLPUR, PRAYAGRAJ		
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	PRAYAGRAJ	**State** राज्य	Uttar Pradesh
District जनपद	PRAYAGRAJ	**Pin Code** पिन कोड	221507
Designation पद	Manager HR & Liaisoning	**Company Name** कंपनी का नाम	Joint Stock Company Buyers-OSS Construction Privat
Company Address कंपनी का पता	ARAZI NO. 172, BHOJPUR, JHUNSI, PHOOLPUR, Prayagra	**Authorization Letter** प्राधिकार पत्र	

Details of Existing Well
विद्यमान कूप का विवरण

District जनपद	Prayagraj	**Block** ब्लॉक	BAHADURPUR
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	172	**Municipality/Municipal Corporation** नगर पालिक/नगर निगम	No
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	N/A	**Land Details** भूमि का विवरण	

NOTARY R. C. OJHA Advocate Notary H. Q. Alld Reg. No. 20/2[illegible] GOVT. OF U.P.

NOTARY G[illegible] Pathak Reg. No. [illegible]190 Prayagraj GOVT. OF INDIA

25

Particulars of The Existing Well
विद्यमान कूप का व्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	05/08/2024	Type of the Well कूप का प्रकार	Tube Well/Boring
Housing Pipe If Any यदि कोई है		No	

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1

S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	52.00	61.00	9.00	305.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	61.00	Whether there has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
Give Particulars Regarding Water Quality of the Well कूप की जलीय गुणवत्ता का विवरण दें		N/A	

Details of Existing Pumping Device
विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	61.00
Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	20.50	Horse Power (H.P.) हॉर्स पावर (एच.पी.)	7.50
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	28/03/2024

Details of Utilization of Well
कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	974.55
Annual Running Days वार्षिक उपयोग (दिन में)	365		
Daily Running Hours दैनिक उपयोग (घंटे में)	2.67	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Recharge Required रिचार्ज आवश्यक है	19978.27	Total Ground water Extraction कुल भूजल निकासी	19978.28
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)		No	
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	No	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	

NOTARY R. C. OJHA Advocate Notary H. Q. Alld Reg. No. 20/20/2001 GOVT. OF U.P.

NOTARY G. S. Pathak Reg. No.-4190 Prayagraj GOVT. OF INDIA

Registration Application Form

(26)

n non judicial stamp paper of Rs. 10 for installation of appropriate rain water harvesting structure/ within a period of one year from Issuing of NOC Date
तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना / माप की स्थापना के लिए रु 10- वाले स्टाम्प पेपर

Affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m3/day

Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m3/day

Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories

Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs

Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m3/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.

Does industry come under MSME ?
क्या उद्योग MSME के अंतर्गत आता है ? No

Uploaded Affidavit
शपथ पत्र अपलोड किया N/A

Application Date
आवेदन तिथि 20/09/2024

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .
मैं एतद्द्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा"

I Agree/सहमत ☑

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Alld.
Reg. No. 20(20)2004
GOVT. OF U.P.

NOTARY
G. S. Pathak
Reg. No. 4190
Prayagraj
GOVT. OF INDIA

Registration Application Form

27

GROUND WATER DEPARTMENT

(Namami Ganga & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (A)/फॉर्म 8 (ए)

APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL IN NON-NOTIFIED AREA
विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)
(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]
[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

Applicant's Details
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	**Application Number** आवेदन संख्या	PGRJ0924NB0152
Name of the Applicant आवेदक का नाम	VIKASH MANI TRIPATHI		
Mobile No. मोबाइल नंबर	7632922696	**Email ID.** ईमेल आईडी	vmtripathi2017@gmail.com
Date of Birth जन्मतिथि	09/04/1987	**Gender** लिंग	Male
Nationality राष्ट्रीयता	Indian	**ID as Address Proof** निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	3044-9634-4618	**Uploaded Aadhaar Card** अपलोड किया गया आधार कार्ड	
House No./Flat No./Building No. मकान सं0/फ्लैट सं0/भवन सं0	ARAZI NO. 172 BHOJPUR, JHUNSI PHOOLPUR, PRAYAGRAJ		
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	PRAYAGRAJ	**State** राज्य	Uttar Pradesh
District जनपद	PRAYAGRAJ	**Pin Code** पिन कोड	221507
Designation पद	Manager HR & Liaisoning	**Company Name** कंपनी का नाम	Joint Stock Company Bayers-OSS Construction Pvt lt
Company Address कंपनी का पता	ARAZI NO. 172, BHOJPUR, JHUNSI, PHOOLPUR, Prayagra	**Authorization Letter** प्राधिकार पत्र	

Details of Existing Well
विद्यमान कूप का विवरण

District जनपद	Prayagraj	**Block** ब्लॉक	BAHADURPUR
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	172	**Municipality/Municipal Corporation** नगर पालिका/नगर निगम	No
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	N/A	**Land Details** भूमि का विवरण	

NOTARY R. C. OJHA Advocate Notary H. O. Alld. Regd. No. 20/2021 GOVT OF U.P.

NOTARY Regd. No. 4100 GOVT. OF INDIA

about:blank

Date of Construction/Sinking of Well कूप की निर्माण तिथि	09/08/2024	Type of the Well कूप का प्रकार	Tube Well/Boring
Housing Pipe If Any यदि कोई है		No	

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1

S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	51.00	61.00	10.00	305.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	61.00	Whether there has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
Give Particulars Regarding Water Quality of the Well कूप की जलीय गुणवत्ता का विवरण दें		N/A	

Details of Existing Pumping Device
विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	61.00
Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	10.60	Horse Power (H.P.) हॉर्स पावर (एच.पी.)	3.50
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	28/03/2024

Details of Utilization of Well
कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial	Annual Running Hours वार्षिक उपयोग (घंटे में)	427.05
Annual Running Days वार्षिक उपयोग (दिन में)	365		
Daily Running Hours दैनिक उपयोग (घंटे में)	1 17	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Recharge Required रिचार्ज आवश्यक है	4526.73	Total Ground water Extraction कुल भूजल निकासी	4526.73
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)		No	
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	N	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	NA

NOTARY R. C. OJHA Advocate Notary H. Q. Allg. Reg. No. 20/20/2001 GOVT. OF U.P.

Registration Application Form

29

n non judicial stamp paper of Rs, 10 for installation of appropriate rain water harvesting structure/ ithin a period of one year from Issuing of NOC Date
जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना / माप की स्थापना के लिए रु 10- न्यायिक स्टाम्प पेपर

ffidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m3/day

Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the concerned local government water supply agency in cases where requirement of ground water is more than 10m3/day

Ground water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories

Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs

Impact Assessment report: All projects extracting/proposing to extract ground water in excess of 100 m3/day in Notified and non-notified areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in Annexure-1.

Does industry come under MSME ?
क्या उद्योग MSME के अंतर्गत आता है ? No

Uploaded Affidavit
शपथ पत्र अपलोड किया N/A

Application Date
आवेदन तिथि

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .
मैं एतद् द्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा"

I Agree/सहमत ☑

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Alld.
Reg. No. 29/20/2001
GOVT. OF U.P.

(30)

Ground Water Department

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

संलग्नक-11

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC013971

VALID FROM 21/11/2024 TO 20/11/2029

Name of the Applicant	VIKASH MANI TRIPATHI		
Address of the Applicant:	ARAZI NO. 172 BHOJPUR, JHUNSI PHOOLPUR, PRAYAGRAJ		
Company Name:	Joint Stock Company Buyers-OSS Construction Privat	Company Address	ARAZI NO. 172, BHOJPUR, JHUNSI, PHOOLPUR, Prayagra
Serial No. of Application Form	PGRJ0924NIN0151	Date of Submission	20/09/2024
Specimen Signature of the User:			

Location particulars:

District	Prayagraj	Block	BAHADURPUR
J.L. No		Plot No.	172
Municipality/Corporation	No	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m^3/hr.)	20.50	Date of Energization (In Case of Electric Pump)	28/03/2024

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	7.50	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m^3/hr.):	20.50	Maximum Allowable Running Hours Per Day:	2.67
Maximum Allowable Annual Extraction of Ground Water:	19978.28	Recharge Required:	19978.27
Annual Running Days:	365		

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 19978.27 cubic meter, as specified under the application form within the given time period..

NOTARY R. C. OJHA Advocate Notary U.P. Alld GOVT. OF U.P.

GENERAL CONDITIONS

- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the extraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollate ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.

R. C. OJHA Advocate Notary H. Q. Alld Reg. No. 20(20)(2)01 GOVT. OF U.P.

Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.

Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

- In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- In Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date: 21/12/2024

Place: Prayagraj

This certificate is electronically generated and does not require digital signature

NOTARY R. C. OJHA Advocate Notary H. Q. Alld. Reg. No 20/08/2001 GOVT. OF U.P.

NOTARY G. S. Pathak Reg. No.-4190 Prayagraj GOVT. OF INDIA

Ground Water Department

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC017927

VALID FROM 21/11/2024 TO 20/11/2029

Name of the Applicant	VIKASH MANI TRIPATHI		
Address of the Applicant:	ARAZI NO. 172 BHOJPUR, JHUNSI PHOOLPUR, PRAYAGRAJ		
Company Name:	Joint Stock Company Buyers-OSS Construction Pvt lt	Company Address	ARAZI NO. 172, BHOJPUR, JHUNSI, PHOOLPUR, Prayagra
Serial No. of Application Form	PGRJ0924NIN0152	Date of Submission	20/09/2024
Specimen Signature of the User:			

Location particulars:

District	Prayagraj	Block	BAHADURPUR
J.L. No		Plot No.	172
Municipality/Corporation	No	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m^3/hr.)	10.60	Date of Energization (In Case of Electric Pump)	28/03/2024

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	3.50	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m^3/hr.):	10.60	Maximum Allowable Running Hours Per Day:	1.17
Maximum Allowable Annual Extraction of Ground Water:	4526.73	Recharge Required:	4526.73
Annual Running Days:	365		

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 4526.73 cubic meter, as specified under the application form within the given time period..

GENERAL CONDITIONS

NOTARY R.C. OJHA Advocate Notary H.Q. Alld Reg. No. 30/2020 GOVT. OF U

NOTARY S. Pathak Reg. No. 4190 Prayagraj GOVT. OF INDIA

(34)

der of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after istration of his/her NOC.

e of any change of ownership of the proposed well, fresh authorization has to be obtained.

change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SI. (2) and (3) of this certificate shall be m without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization

- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.

R. C. GUPTA Advocate Notary Reg. No. 20120/2006 GOVT. OF U.P.

NOTARY R. C. GUPTA Reg. No. 20120/2006 GOVT. OF INDIA

- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :26/04/2025

Place:Prayagraj

37

This certificate is electronically generated and does not require digital signature

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Alld.
Reg. No. 20(20)2001
GOVT. OF U.P.

(36)

जिला भूगर्भ जल प्रबन्धन परिषद जनपद–प्रयागराज।

कार्यालय
अधिशासी अभियन्ता
भूगर्भ जल विभाग,
0/3री, नैनी रोड, प्रयागराज।

सं.ज.-नव-12

पत्रांक–291/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/दिनांक: 12/08/ 2024

विषय– अवैध भूजल दोहन के सम्बन्ध में।

प्रबन्धक, जी0पी0टी0 इन्फ्राप्रोजेक्ट लिमिटेड द्वारा गोसाई का पुरा, महुआरी (सरसवती हाईटेक सिटी) नैनी प्रयागराज

–नोटिस –

उत्तर प्रदेश भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम–2019 प्रभावी है जिसके तहत अधिसूचित/गैर अधिसूचित क्षेत्र मे वाणिज्यिक अवसंरचनात्मक, औद्योगिक, मैरिज हाल/लॉन, आर0 ओ0 प्लांट और सामूहिक उपयोक्ता (अस्पताल, अपार्टमेंट) भूजल उपयोक्ताओं द्वारा भूजल दोहन की अनापत्ति / पंजीकरण पोर्टल (www.upgwdonline.in) पर प्राप्त किये बिना ही अनाधिकृत रूप से भूजल का व्यवसायिक दोहन किया जा रहा है, ऐसे समस्त भूजल उपयोक्ताओं के विरूद्व दण्डात्मक कार्यवाही किये जाने हेतु राज्य भूगर्भ जल प्रबन्धन एवं नियामक प्राधिकरण, उत्तर प्रदेश, लखनऊ द्वारा अवैध रूप से भूजल दोहन करने वाले उपयोक्ताओं पर अधिनियम के प्राविधानुसार धारा–11(1)(क) एवं धारा 27, 28 एवं 29 के अन्तर्गत सम्यक प्राविधानुसार कार्यवाही करने के निर्देश दिये है जिसके द्वारा भूगर्भ जल को दूषित करने तथा अनाधिकृत रूप से व्यवसाय हेतु भूजल दोहन करने का दोषी पाये गये व्यक्ति/समूह/संस्था को अध्याय 03, धारा–39 के अधीन दण्डित किये जाने के भागी होंगे, जो 02 से 05 लाख का जुर्माना अथवा 06 माह से 01 वर्ष का कारावास अथवा दोनों दण्ड हो सकता है।

अतएव आपके द्वारा जी0पी0टी0 इन्फ्राप्रोजेक्ट लिमिटेड द्वारा गोसाई का पुरा, महुआरी (सरसवती हाईटेक सिटी) नैनी प्रयागराज में कराये जा रहे निमार्ण कार्य का स्थलीय सत्यापन दिनांक 01–08–2024 को किये जाने पर 02 बोरवेल बिना अनापत्ति प्राप्त किये ही भूजल दोहन कर निमार्ण कार्य कराया जा रहा है। यदि आपने भूजल निष्कर्ण हेतु पूर्व में सी0जी0डब्लू0ए0 से पंजीकरण अथवा अनापत्ति प्रमाण–पत्र प्राप्त किया है, की सूचना साक्ष्यों सहित 05 दिवस में कार्यालय में प्रेषित करें। यदि आपके द्वारा पंजीकरण/अनापत्ति प्राप्त किये बिना ही अवैद्य रूप से भूजल निष्कर्षण कर निमार्ण कार्य कराया जाता है तो ऐसी स्थिति में आपके विरूद्व उ0प्र0 भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम की धारा–39 के अन्तर्गत विधिक कार्यवाही की जायेगी जिसके लिए आप स्वयं उत्तरदायी होंगे। स्थल सत्यापन के समय आप कार्यस्थल पर मौजूद नहीं थे तथा दूरभाष पर भी आपने सम्पर्क स्थापित नहीं किया। आपके कार्मिकों को उपरा सं सम्बन्धित समस्त सूचयनाएँ इस आशय से उपलब्ध करा दी गयी कि थी, अन्य जानकारी हेतु नोडल अधिकारी के कार्यालय से सम्पर्क करने हेतु भी कहा गया जिस पर आज दिनांक तक आपके द्वारा भूगर्भ जल विभाग से कोई सम्पर्क/समन्वय स्थापित नही किया गया।

(रविकांत सिंह)
अधिशासी अभियन्ता/
नोडल अधिकारी।

पत्रांक– 291/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/तादिनांक।

प्रतिलिपिः– 1– जिलाधिकारी/ अध्यक्ष महोदय, जिला भूगर्भ जल प्रबन्धन परिषद, जनपद–प्रयागराज को कलेक्ट्रेट, प्रयागराज डाक प्राप्ति सं0–13149 दिनांक 16–07–2024(छाया प्रति संलग्न के संदर्भ में अवलोकनार्थ प्रेषित ।

2– मुख्य विकास अधिकारी/ सदस्य सचिव, महोदय, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित ।

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Alld
Reg. No. 20/2020
GOVT. OF U.P.

(रविकांत सिंह)
अधिशासी अभियन्ता/
नोडल अधिकारी।

(37)

जिला भूगर्भ जल प्रबन्धन परिषद जनपद–प्रयागराज।

कार्यालय
अधिशासी अभियन्ता
भूगर्भ जल विभाग,
6/3सी, बेली रोड, प्रयागराज।

संलग्नक –13

पत्रांक– 335 /भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/दिनांकः , 11/09/ 2024

विषय– अवैध भूजल दोहन के सम्बन्ध में।

प्रबन्धक, जी0पी0टी0 इन्फाप्रोजेक्ट लिमिटेड द्वारा गोसाई का पुरा, महुआरी (सरस्वती हाईटेक सिटी) नैनी प्रयागराज।

–नोटिस –

उत्तर प्रदेश भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम–2019 प्रभावी है जिसके तहत अधिसूचित/गैर अधिसूचित क्षेत्र मे वाणिज्यिक अवसंरचनात्मक, औद्योगिक, मैरिज हाल/लॉन, आर0 ओ0 प्लांट और सामूहिक उपयोक्ता (अस्पताल, अपार्टमेंट) भूजल उपयोक्ताओं द्वारा भूजल दोहन की अनापत्ति / पंजीकरण पोर्टल (www.upgwdonline.in) पर प्राप्त किये बिना ही अनाधिकृत रूप से भूजल का व्यवसायिक दोहन किया जा रहा है, ऐसे समस्त भूजल उपयोक्ताओं के विरूद्ध दण्डात्मक कार्यवाही किये जाने हेतु राज्य भूगर्भ जल प्रबन्धन एवं नियामक प्राधिकरण, उत्तर प्रदेश, लखनऊ द्वारा अवैध रूप से भूजल दोहन करने वाले उपयोक्ताओं पर अधिनियम के प्राविधानुसार धारा–11(1)(क) एवं धारा 27, 28 एवं 29 के अन्तर्गत सम्यक प्राविधानुसार कार्यवाही करने के निर्देश दिये है जिसके द्वारा भूगर्भ जल को दूषित करने तथा अनाधिकृत रूप से व्यवसाय हेतु भूजल दोहन करने का दोषी पाये गये व्यक्ति/समूह/संस्था को अध्याय 08, धारा–39 के अधीन दण्डित किये जाने के भागी होंगे, जो 02 से 05 लाख का जुर्माना अथवा 06 माह से 01 वर्ष का कारावास अथवा दोनों दण्ड हो सकता है।

अतएव आपकी फर्म जी0पी0टी0 इन्फाप्रोजेक्ट लिमिटेड द्वारा गोसाई का पुरा, महुआरी (सरस्वती हाईटेक सिटी) नैनी प्रयागराज में कराये जा रहे निमार्ण कार्य का स्थलीय सत्यापन दिनांक 01–08–2024 को किये जाने पर 02 बोरवेल बिना अनापत्ति प्राप्त किये ही भूजल दोहन कर निमार्ण कार्य कराया जा रहा है तथा जिलाधिकारी महोदय के आदेशों के अनुपालन में दिनांक 09–09–2024 को पुनः टास्कफोर्स द्वारा स्थलीय सत्यापन किया गया कार्यस्थल पर 03 अदद कूप से बिना एन0ओ0सी0/पंजीकरण कराये भूजल का दोहन किया जा रहा है। कार्मिक श्री मनोज पाण्डेय व शिवेन्द्र सिंह के मोबाईल से सम्पर्क करने की कोशिश की गयी परन्तु आपके जिम्मदारों ने बात नहीं की, टास्क फोर्स द्वारा भी दूरभाष से सम्पर्क करने की कोशिश की गयी परन्तु आपके कार्मिक द्वारा कोई सहयोग नहीं किया गया। यदि आपने भूजल निष्कर्ण हेतु पूर्व में पंजीकरण अथवा अनापत्ति प्रमाण–पत्र प्राप्त किया है, की सूचना साक्ष्यों सहित 07 दिवस में कार्यालय अथवा gwdallahabad@gmail.com पर प्रेषित करें साथ ही बोरवेल को तत्काल प्रभाव से बन्द करते हुए इसकी प्रमाणिकता भी उपलब्ध करायें। अन्यथा इसे जल का अवैध निकर्षण मानते हुए उत्तर प्रदेश भूगर्भ जल (प्रबन्धन एवं विनियमन)अधिनियम–2019 में निहित प्राविधानों के अनुसार जुर्माना/दण्ड की कार्यवाही की जायेगी।

नोडल अधिकारी, भूगर्भ जल विभाग/
सदस्य, जिला भूगर्भ जल प्रबन्धन परिषद
जनपद–प्रयागराज।

पत्रांक–335/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/तादिनांक।
प्रतिलिपिः– 1– जिलाधिकारी/ अध्यक्ष महोदय, जिला भूगर्भ जल प्रबन्धन परिषद, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित।
2– मुख्य विकास अधिकारी/ सदस्य सचिव, महोदय, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित।
3–डी0जी0एम, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण 10सी/28ए, सरोजनी नायडू मार्ग, सिविल लाइंस, प्रयागराज को आवश्यक कार्यवाही हेतु।

नोडल अधिकारी, भूगर्भ जल विभाग/
सदस्य, जिला भूगर्भ जल प्रबन्धन परिषद
जनपद–प्रयागराज।

NOTARY G. S. Pathak Reg. No.-4190 Prayagraj GOVT. OF INDIA

NOTARY R. C. OJHA Advocate Notary H. Q. Alld Reg. No. 20[illegible] GOVT. OF U.P.

Registration Application Form

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

(38)

सलोरा-1(C)-14

Form 8 (A)/फॉर्म 8 (ए)

APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL IN NON-NOTIFIED AREA
विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)
(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]
[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन विल, 2019 के अधीन]

Applicant's Details
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	PGRJ0924NIF0017
Name of the Applicant आवेदक का नाम	DILIP KUMAR GHOSAL		
Mobile No. मोबाइल नंबर	7005434719	Email ID. ईमेल आईडी	dghosal@gptgroup.co.in
Date of Birth जन्मतिथि	04/06/1972	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	5023-7153-7442	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	
House No./Flat No./Building No. मकान सं0/फ्लैट सं0/भवन सं0	Lavayan Kala, Naini, Prayagraj		
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	PRAYAGRAJ	State राज्य	Uttar Pradesh
District जनपद	PRAYAGRAJ	Pin Code पिन कोड	211010
Designation पद	Manager commercial	Company Name कंपनी का नाम	GPT Infraprojects Limited
Company Address कंपनी का पता	Lavayan Kala, Naini, Prayagraj, Uttar Pradesh	Authorization Letter प्राधिकार पत्र	

Details of Existing Well
विद्यमान कूप का विवरण

District जनपद	Prayagraj	Block ब्लॉक	Municipal Corporation/Nagar Nigam, Prayagraj
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	209 and 211	Municipality/Municipal Corporation नगर पालिक/नगर निगम	N/A
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	N/A	Land Details भूमि का विवरण	

NOTARY G.S. Pathak Reg. No.-4190 Prayagraj GOVT. OF INDIA

out:blank

Registration Application Form

39

Particulars of The Existing Well
विद्यमान कूप का व्यौरा

Date of Construction/Sinking of Well
कूप की निर्माण तिथि: 15/04/2024

Type of the Well
कूप का प्रकार: Tube Well/Boring

Housing Pipe If Any
यदि कोई है: No

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer
स्ट्रेनर की सामग्री: PVC

Number of Strainer(s)
स्ट्रेनर की संख्या: 1

S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	40.00	51.00	11.00	150.00

Approx. Depth of Well (In meter)
कूप की अनुमानित गहराई (मीटर में): 51.00

Whether there has been Any Adverse Report Regarding Water Quality of the Well?
क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?: No

Give Particulars Regarding Water Quality of the Well
कूप की जलीय गुणवत्ता का विवरण दें: N/A

Details of Existing Pumping Device
विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used
प्रयोग किये जाने वाले पंप का प्रकार: Submersible

Length of Suction Pipe (In meter)
सक्शन पाइप की लंबाई (मीटर में): 51.00

Pump Capacity (In m3/hr)
पंप क्षमता (m3/hr): 18.00

Horse Power (H.P.)
हॉर्स पावर (एच.पी.): 5.00

Operational Device
परिचालन उपकरण: Diesel Engine

Details of Utilization of Well
कूप के उपयोग का विवरण

Purpose of the Existing Well
विद्यमान कूप का उद्देश्य?: Infrastructural

Annual Running Hours
वार्षिक उपयोग (घंटे में): 730.00

Annual Running Days
वार्षिक उपयोग (दिन में): 365

Daily Running Hours
दैनिक उपयोग (घंटे में): 2.00

Whether the Water Supplied in Well Area Through Pipe Water Supply or Not?
क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?: No

Recharge Required
रेचार्ज आवश्यक है: 6570.00

Total Ground water Extraction
कुल भूजल निकासी: 13140.00

Whether Rain Water Harvesting Structure has been Constructed within the Premises?
क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?: No

Any Other Information Which You Would Like to Furnish
कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं: NA

Affidavit on non judicial stamp paper of Rs, 10 for installation of appropriate rain water harvesting structure/ measure within a period of one year from Issuing of NOC Date
नओसी तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना / माप की स्थापना के लिए रु.10 गैर न्यायिक स्टाम्प पेपर

blank

NOTARY G. S. Pathak Reg. No.-4190 Prayagraj GOVT. OF INDIA

Public Notary Q. Alld GOVT. OF U.P.

(40)

es industry come under MSME ?
यह उद्योग MSME के अंतर्गत आता है No

Uploaded Affidavit
शपथ पत्र अपलोड किया

Application Date
आवेदन तिथि

N/A

23/09/2024

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .
मैं एतद्द्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा"

I Agree/सहमत ☒

NOTARY
R. C. OJHA
Advocate Notary
H. C. Alld
Reg. No. 20(20)2004
GOVT. OF U.P.

NOTARY
C. S. Pathak
Reg. No.-4190
Prayagraj
GOVT. OF INDIA

Registration Application Form

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

(५१)

Form 8 (A)/फॉर्म 8 (ए)

APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL IN NON-NOTIFIED AREA
विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)
(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]
[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

Applicant's Details
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	**Application Number** आवेदन संख्या	PGRJ0924NIF0018
Name of the Applicant आवेदक का नाम	DILIP KUMAR GHOSAL		
Mobile No. मोबाइल नंबर	7005434719	**Email ID.** ईमेल आईडी	dghosal@gptgroup.co.in
Date of Birth जन्मतिथि	04/06/1972	**Gender** लिंग	Male
Nationality राष्ट्रीयता	Indian	**ID as Address Proof** निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	5023-7153-7442	**Uploaded Aadhaar Card** अपलोड किया गया आधार कार्ड	
House No./Flat No./Building No. मकान सं0/फ़्लैट सं0/भवन सं0	Lavayan Kala, Naini, Prayagraj		
City Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	PRAYAGRAJ	**State** राज्य	Uttar Pradesh
District जनपद	PRAYAGRAJ	**Pin Code** पिन कोड	211010
Designation पद	Manager commercial	**Company Name** कंपनी का नाम	GPT Infraprojects Limited
Company Address कंपनी का पता	Lavayan Kala, Naini, Prayagraj, Uttar Pradesh	**Authorization Letter** प्राधिकार पत्र	

Details of Existing Well
विद्यमान कूप का विवरण

District जनपद	Prayagraj	**Block** ब्लॉक	Municipal Corporation Naini Nigam Prayagraj
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	609 and 611	**Municipality/Municipal Corporation** नगर पालिक/नगर निगम	N/A
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	N/A	**Land Details** भूमि का विवरण	

NOTARY R. C. OJHA Advocate Notary H. Q. Alld Reg. No. 20/20/2021

NOTARY G. S. Pathak Reg. No.-4190 Prayagraj GOVT. OF INDIA

Registration Application Form

(42)

rticulars of The Existing Well
कूप का व्यौरा

Date of Construction/Sinking of Well
कूप की निर्माण तिथि 15/04/2024

Type of the Well
कूप का प्रकार Tube Well/Boring

Housing Pipe If Any
यदि कोई है No

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer
स्ट्रेनर की सामग्री PVC

Number of Strainer(s)
स्ट्रेनर की संख्या 1

S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	40.00	51.00	11.00	150.00

Approx. Depth of Well (In meter)
कूप की अनुमानित गहराई (मीटर में) 51.00

Whether there has been Any Adverse Report Regarding Water Quality of the Well?
क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है? No

Give Particulars Regarding Water Quality of the Well
कूप की जलीय गुणवत्ता का विवरण दें N/A

Details of Existing Pumping Device
विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used
प्रयोग किये जाने वाले पंप का प्रकार Submersible

Length of Suction Pipe (In meter)
सक्शन पाइप की लंबाई (मीटर में) 51.00

Pump Capacity (In m3/hr)
पंप क्षमता (m3/hr) 18.00

Horse Power (H.P.)
हॉर्स पावर (एच.पी.) 5.00

Operational Device
परिचालन उपकरण Diesel Engine

Details of Utilization of Well
कूप के उपयोग का विवरण

Purpose of the Existing Well
वेद्यमान कूप का उद्देश्य? Infrastructural

Annual Running Hours
वार्षिक उपयोग (घंटे में) 609.55

Annual Running Days
वार्षिक उपयोग (दिन में) 365

Daily Running Hours
दिनक उपयोग (घंटे में) 1.67

Whether the Water Supplied in Well Area Through Pipe Water Supply or Not?
क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है? No

Recharge Required
रीचार्ज आवश्यक है 5485.95

Total Ground water Extraction
कुल भूजल निकासी 10971.90

Whether Rain Water Harvesting Structure has been Constructed within the Premises?
क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है? No

Any Other Information Which You Would Like to Furnish
कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं: NA

Affidavit on non judicial stamp paper of Rs, 10 for installation of appropriate rain water harvesting structure/ measure within a period of one year from Issuing of NOC Date
NOC तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना/ उपाय की स्थापना के लिए रु 10- गैर न्यायिक स्टाम्प पेपर

Blank

Registration Application Form

43

Does industry come under MSME ? **क्या उद्योग MSME के अंतर्गत आता है**	No
Uploaded Affidavit **शपथ पत्र अपलोड किया**	
Application Date **आवेदन तिथि**	N/A
	23/09/2024

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .
मैं एतद्द्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य है। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा"

I Agree/सहमत

R. C. OJHA
Advocate Notary
H. Q. Alld
Reg. No. 20[illegible]
GOVT. OF U.P.

NOTARY
G. S. PARIHAR
GOVT. OF INDIA

(५५)

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (A)/फॉर्म 8 (ए)

APPLICATION FOR OBTAINING GRANT OF AUTHORIZATION/NO OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL IN NON-NOTIFIED AREA
विद्यमान कूप की बोरिंग हेतु प्राधिकार/अनापत्ति प्रमाणपत्र प्राप्त करने के लिए आवेदन

(Any Commercial or Industrial or Infrastructural or Bulk user)
(वाणिज्यिक अथवा औद्योगिक अथवा अवसंरचनात्मक अथवा सामूहिक उपयोक्ता)

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Bill, 2019]
[धारा 14, उत्तर प्रदेश भूगर्भ जल प्रबंधन तथा विनियमन बिल, 2019 के अधीन]

Applicant's Details
आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	PGRJ0924NIF0019
Name of the Applicant आवेदक का नाम	DILIP KUMAR GHOSAL		
Mobile No. मोबाइल नंबर	7005434719	Email ID. ईमेल आईडी	dghosal@gptgroup.co.in
Date of Birth जन्मतिथि	04/06/1972	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	5023-7153-7442	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	
House No./Flat No./Building No. मकान सं0/फ्लैट सं0/भवन सं0	Lavayan Kala, Naini, Prayagraj		
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	PRAYAGRAJ	State राज्य	Uttar Pradesh
District जनपद	PRAYAGRAJ	Pin Code पिन कोड	211010
Designation पद	Manager commercial	Company Name कंपनी का नाम	GPT Infraprojects Limited
Company Address कंपनी का पता	Lavayan Kala, Naini, Prayagraj, Uttar Pradesh	Authorization Letter प्राधिकार पत्र	

Details of Existing Well
विद्यमान कूप का विवरण

District जनपद	Prayagraj	Block ब्लॉक	Municipal Corporation Nagar Nigam Prayagraj
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	609 and 611	Municipality/Municipal Corporation नगर पालिक/नगर निगम	N/A
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	N/A	Land Details भूमि का विवरण	

R. C. OJHA
Advocate Notary
H. Q. Alld
Reg. No. 20126/2001
GOVT. OF U.P.

NOTARY

Registration Application Form

45

Particulars of The Existing Well
विद्यमान कूप का व्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	15/04/2024	Type of the Well कूप का प्रकार	Tube Well/Boring
Housing Pipe If Any यदि कोई है		No	

Strainer Details
स्ट्रेनर का विवरण

Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1

S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	40.00	51.00	11.00	150.00

Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	51.00	Whether there has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No
Give Particulars Regarding Water Quality of the Well कूप की जलीय गुणवत्ता का विवरण दें		N/A	

Details of Existing Pumping Device
विद्यमान पंपिंग उपकरण का विवरण

Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	51.00
Pump Capacity (In m3/hr) पंप क्षमता (m3/hr)	18.00	Horse Power (H.P.) हॉर्स पावर (एच.पी.)	5.00
Operational Device परिचालन उपकरण		Diesel Engine	

Details of Utilization of Well
कूप के उपयोग का विवरण

Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Infrastructural	Annual Running Hours वार्षिक उपयोग (घंटे में)	638.75
Annual Running Days वार्षिक उपयोग (दिन में)	365		
Daily Running Hours दैनिक उपयोग (घंटे में)	1.75	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Recharge Required रेचार्ज आवश्यक है	5748.75	Total Ground water Extraction कुल भूजल निकासी	11497.50
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	No	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं:	NA

Affidavit on non judicial stamp paper of Rs. 10 for Installation of Appropriate rain water harvesting structure/ measure within a period of one year from Issuing of NOC Date 20/2/2024
नओसी तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना / माप की स्थापना के लिए रु 10- के गैर न्यायिक स्टाम्प पेपर

NOTARY R. C. OJHA Advocate Notary GOVT. OF U.P.

:blank

(49)

Does industry come under MSME ? क्या उद्योग MSME के अंतर्गत आता है	No
Uploaded Affidavit शपथ पत्र अपलोड किया	N/A
Application Date आवेदन तिथि	23/09/2024

Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled .
मैं एतद्द्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य है। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा"

I Agree/सहमत ☒

Ground Water Department

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

(47)
सलग्नक :- 15

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC015527

VALID FROM 21/11/2024 TO 20/11/2029

Name of the Applicant	DILIP KUMAR GHOSAL		
Address of the Applicant:	Lavayan Kala, Naini, Prayagraj		
Company Name:	GPT Infraprojects Limited	Company Address	Lavayan Kala, Naini, Prayagraj, Uttar Pradesh
Serial No. of Application Form	PGRJ0924NIF0017	Date of Submission	23/09/2024
Specimen Signature of the User:			

Location particulars:

District	Prayagraj	Block	Municipal Corporation/Nagar Nigam Prayagraj
J.L. No		Plot No.	209 and 211
Municipality/Corporation	N/A	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m^3/hr.)	18.00	Date of Energization (In Case of Electric Pump)	N/A

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	Purpose of the Well	Infrastructural
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	5.00	Operational Device	Diesel Engine
Maximum Allowable Rate of Withdrawal (m^3/hr.):	18.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:	13140.00	Recharge Required:	6570.00
Annual Running Days:	365		

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 6570.00 cubic meter, as specified under the application form within the given time period..

NOTARY R. C. OJHA Advocate Notary H. Q. Alld Reg. No 20/2/2001 GOVT. OF U.P.

GENERAL CONDITIONS

(48) (21)

- ...er of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after ...cation of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of ... industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department U... Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 300 m from the tube well/ production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/insecticides, fertilizers, slaughter house, ...) shall store the

NOTARY R. C. OJHA Advocate Notary Hi. Q. Alld

NOTARY G.S. Pathak GOVT. OF INDIA

harvested rain water in surface storage tanks for use in the industry.

- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other [illegible] units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :09/12/2024

Place:Prayagraj

This certificate is electronically generated and does not require digital signature

NOTARY
R. C. OJHA
Advocate Notary
H. C. All
No. 20125/2001
U.P.

PM about:blank

53
50

Ground Water Department

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC019568

VALID FROM 21/11/2024 TO 20/11/2029

Name of the Applicant	DILIP KUMAR GHOSAL		
Address of the Applicant:	Lavayan Kala, Naini, Prayagraj		
Company Name:	GPT Infraprojects Limited	Company Address	Lavayan Kala, Naini, Prayagraj, Uttar Pradesh
Serial No. of Application Form	PGRJ0924NIF0018	Date of Submission	23/09/2024
Specimen Signature of the User:			

Location particulars:

District	Prayagraj	Block	Municipal Corporation/Nagar Nigam, Prayagraj
J.L. No		Plot No.	609 and 611
Municipality/Corporation	N/A	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m^3/hr.)	18.00	Date of Energization (In Case of Electric Pump)	N/A

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	Purpose of the Well	Infrastructural
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	5.00	Operational Device	Diesel Engine
Maximum Allowable Rate of Withdrawal (m^3/hr.):	18.00	Maximum Allowable Running Hours Per Day:	1.67
Maximum Allowable Annual Extraction of Ground Water:	10971.90	Recharge Required:	5485.95
Annual Running Days:	365		

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 5485.95 cubic meter, as specified under the application form within the given time period..

NOTARY GOVT OF INDIA

NOTARY R. C. OJHA Advocate Notary H. C. Alld GOVT. OF U.P.

GENERAL CONDITIONS

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after ... ation of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizer, slaughter house, explosives etc.) shall store the

NOTARY GORAKHPUR ... REG NO 21/5/2001 ... GOVT. OF U.P.

(22) (52)

Harvested rain water in surface storage tanks for use in the industry.

- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m^3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :09/12/2024

Place:Prayagraj

This certificate is electronically generated and does not require digital signature

NOTARY
R. C. OJHA
Advocate Notary
H. C. All.
List No. 0025/2001
U.P.

PM

53

Ground Water Department

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC011235

VALID FROM 21/11/2024 TO 20/11/2029

Name of the Applicant	DILIP KUMAR GHOSAL		
Address of the Applicant:	Lavayan Kala, Naini, Prayagraj		
Company Name:	GPT Infraprojects Limited	Company Address	Lavayan Kala, Naini, Prayagraj, Uttar Pradesh
Serial No. of Application Form	PGRJ0924N1F0019	Date of Submission	23/09/2024
Specimen Signature of the User:			

Location particulars:

District	Prayagraj	Block	Municipal Corporation/Nagar Nigam Prayagraj
J.L. No	N/A	Plot No.	609 and 611
Municipality/Corporation		Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m^3/hr.)	18.00	Date of Energization (In Case of Electric Pump)	N/A

Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	Purpose of the Well	Infrastructural
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	5.00	Operational Device	Diesel Engine
Maximum Allowable Rate of Withdrawal (m^3/hr.):	18.00	Maximum Allowable Running Hours Per Day:	1.75
Maximum Allowable Annual Extraction of Ground Water:	11497.50	Recharge Required:	5748.75
Annual Running Days:	365		

NOTARY G. S. Pathak Regd. No. 4190 Prayagraj

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 5748.75 cubic meter, as specified under the application form within the given time period.

NOTARY R. C. OJHA Advocate Notary H. Q. Alld Reg. No. 20/22/2001 GOVT. OF U.P.

GENERAL CONDITIONS

54 57

- ...er of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after regi...on of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m^3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m^3 /day of ground water and ...ring of ground water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/ production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well. ...Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explo... required to ...of the

NOTARY P. C. OJHA Advocate Notary H. Q. Alld Reg. No. 20(20)2001 GOVT. OF U.P.

NOTARY S. S. Pathak Reg. No. 1190 Prayagraj GOVT. OF INDIA

2/3

55 59

Court No. 1

Item No. 01

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Execution Application No. 35/2024
In
Original Application No. 1058/2024

Bharatiya Kisan Union (Purwa)
through its Secretary — Applicant

Versus

Ground Water Directorate,
Uttar Pradesh & Ors. — Respondent(s)

Date of hearing: 17.10.2024

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Aditya Singh, Adv.

ORDER

1. This execution application has been filed by the applicant seeking compliance of the order dated 13.08.2024 passed in OA No. 1058/2024.

2. The OA was filed by the applicant raising the grievance relating to the extraction of groundwater from bore wells in the ongoing construction of the "Inner Ring Road" project in Prayagraj with the objection that the groundwater was being extracted without obtaining no objection certificate from the District Groundwater Management Council Prayagraj and in violation of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019.

NOTARY G. S. Pathak Reg No. 4190 Prayagraj GOVT. OF INDIA

NOTARY R. C. OJHA Advocate Notary

3. The Tribunal while disposing of the OA had taken note of the

(56)

duty upon the District Magistrate to redress the grievance. The Tribunal had accordingly directed as under:-

> *"5. Once the Section 43 of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 cast a duty upon the District Magistrate to redress the grievance, the District Magistrate, Prayagraj is duly required to consider the grievance raised by the applicant in the complaint dated 12.07.2024, ascertain the correct position and take appropriate action in accordance with law expeditiously."*

4. In the direction above, no time limit was fixed for taking the decision. The grievance of the applicant is that the complaint dated 12.07.2024 has not been decided by the District Magistrate, Prayagraj till now.

5. It appears that since the Tribunal had not fixed the time limit for doing the needful in the order dated 13.08.2024, therefore, the grievance of the applicant has not been addressed till now.

6. Hence, we dispose of the execution application reiterating the direction contained in the order dated 13.08.2024 in OA No. 1058/2024 with a further direction to the District Magistrate, Prayagraj to do the needful within a period of 60 days from the date of receipt of a copy of this order.

Prakash Shrivastava, CP

NOTARY R. C. OJHA Advocate Notary GOVT OF U.P.

Arun Kumar Tyagi, JM

NOTARY GOVT OF U.P.

Dr. A. Senthil Vel, EM

संलग्नक-17

जिला भूगर्भ जल प्रबन्धन परिषद जनपद–प्रयागराज।

कार्यालय
अधिशासी अभियन्ता
भूगर्भ जल विभाग,
6/3सी, बेली रोड,
प्रयागराज।

57

पत्रांक–38/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/दिनांक: 03/04/2025

विषय– अनुपालन आख्या उपलब्ध कराये जाने के सम्बन्ध में।

श्री ज्वांईट स्टाक कम्पनी बायर्स ओ0एस0एस0 कान्सट्रक्शन्स प्रा0 लि0. आराजी सं0 172 [illegible] फूलपुर प्रयागराज। 221507

उत्तर प्रदेश भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम– 2019 के तहत आपको अनापत्ति प्रमाण–पत्र सं0– NOC013971, द्वारा आनलाईन माध्यम से दिनांक 21–11–2024 को शासनादेश में निहित व्यवस्था के अन्तर्ग सशर्त अनापत्ति प्रमाण–पत्र निर्गत किया गया था। उक्त से सम्बन्धित अनुपालन आख्या आपके स्तर से अभी तक उपलब्ध नही करायी गयी है। जिसे इस कार्यालय में उपलब्ध कराना सुनिश्चित करें। यह भी उल्लेखनीय है कि आवेदन सं0–PGRJO0924NIN052 की अनापत्ति की स्वीकृति उपरांत आपके स्तर से भूजल निष्कर्षण शुल्क नहीं जमा किया गया है अन्यथा की स्थिति में उ0प्र0 भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम की धारा–39 के अन्तर्गत कार्यवाही का पूर्ण उत्तरदायित्व आपका होगा।

(नोडल अधिकारी)

पत्रांक– /भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/तादिनांक।

प्रतिलिपि:– 1– जिलाधिकारी/ अध्यक्ष्य महोदय, जिला भूगर्भ जल प्रबन्धन परिषद, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित ।

2– मुख्य विकास अधिकारी/ सदस्य सचिव, महोदय, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित ।

(नोडल अधिकारी)

NOTARY R. C. OJHA Advocate & Notary [illegible]

NOTARY [illegible] Pathak [illegible] GOVT. OF INDIA

(58)

संलग्नक–18

अनुस्मारक

जिला भूगर्भ जल प्रवन्धन परिषद जनपद–प्रयागराज।

कार्यालय
अधिशासी अभियन्ता
भूगर्भ जल विभाग,
6/3सी, बेली रोड,
प्रयागराज।

पत्रांक– 14/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/दिनांक: , २५-०५-2025

विषय– अनुपालन आख्या उपलब्ध कराये जाने के सम्बन्ध में।

श्री ज्वांई स्टाक कम्पनी बायर्स ओ0एस0एस0 कान्सट्रक्शन्स प्रा0 लि0, आराजी सं0–172 भोजपुर, फूलपुर प्रयागराज। 221507

उपरोक्त विषयक इस कार्यालय के पत्र सं0–38/भू0ज0वि0ख0या0/जी0डब्लू0 एक्ट–2019/दिनांक 03–04–2025 का अवलोकन करने का कष्ट करें, जिसके द्वारा उत्तर प्रदेश भूगर्भ जल प्रवन्धन एवं विनियमन अधिनियम– 2019 के तहत आपको अनापत्ति प्रमाण–पत्र सं0– NOC013971, द्वारा आनलाईन माध्यम से दिनांक 21–11–2024 को शासनादेश में निहित व्यवस्था के अन्तर्ग सशर्त अनापत्ति प्रमाण–पत्र निर्गत किया गया था। उक्त से सम्बन्धित अनुपालन आख्या आपके स्तर से अभी तक उपलब्ध नही करायी गयी है। जिसे इस कार्यालय में उपलब्ध कराना सुनिश्चित करें। यह भी उल्लेखनीय है कि आवेदन सं0–PGRJO0924NIN052 की अनापत्ति की स्वीकृति उपरांत आपके स्तर से भूजल निष्कर्षण शुल्क नहीं जमा किया गया है अन्यथा की स्थिति में उ0प्र0 भूगर्भ जल प्रवन्धन एवं विनियमन अधिनियम की धारा–39 के अन्तर्गत कार्यवाही का पूर्ण उत्तरदायित्व आपका होगा।

(नोडल अधिकारी)

पत्रांक– 14/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/तादिनांक।

प्रतिलिपिः– 1– जिलाधिकारी/ अध्यक्ष महोदय, जिला भूगर्भ जल प्रवन्धन परिषद, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित ।

2– मुख्य विकास अधिकारी/ सदस्य सचिव, महोदय, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित ।

(नोडल अधिकारी)

NOTARY
R. C. OJHA
Advocate Notary
H. Q. Allahabad
GOVT. OF U.P.

NOTARY
G. S. Pathak
Reg. No -4190
Prayagraj
GOVT. OF INDIA

(59)

सलग्न-एक-19

जिला भूगर्भ जल प्रबन्धन परिषद जनपद–प्रयागराज।

(63)

कार्यालय
अधिशासी अभियन्ता
भूगर्भ जल विभाग,
6/3सी, बेली रोड,
प्रयागराज।

पत्रांक–37/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/दिनांक: 03/04/ 2025

विषय– अनुपालन आख्या उपलब्ध कराये जाने के सम्बन्ध में।

प्रबन्धक, जी0पी0टी0 इन्फाप्रेजेक्ट्स लि0, लवाईनया कला नैनी प्रयागराज उ0प्र0। 211010

उत्तर प्रदेश भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम-- 2019 के तहत आपको अनापत्ति प्रमाण–पत्र सं0– NOC019568, NOC011235, तथा NOC015527, द्वारा ऑनलाईन माध्यम से दिनांक 21–11–2024 को शासनादेश में निहित व्यवस्था के अन्तर्ग सशर्त अनापत्ति प्रमाण–पत्र निर्गत किया गया था। उक्त से सम्बन्धित अनुपालन आख्या आपके स्तर से अभी तक उपलब्ध नही करायी गयी है। जिसे इस कार्यालय में उपलब्ध कराना सुनिश्चित करें अन्यथा की स्थिति में उ0प्र0 भूगर्भ जल प्रबन्धन एवं विनियमन अधिनियम की धारा–39 के अन्तर्गत कार्यवाही का पूर्ण उत्तरदायित्व आपका होगा।

(नोडल अधिकारी)

पत्रांक– /भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/तादिनांक।

प्रतिलिपिः– 1–जिलाधिकारी/ अध्यक्ष्य महोदय, जिला भूगर्भ जल प्रबन्धन परिषद, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित ।

2–मुख्य विकास अधिकारी/ सदस्य सचिव, महोदय, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित ।

(नोडल अधिकारी)

NOTARY R. C. OJHA Advocate Notary H. Q. Alld. Reg. No. 20120/2017 GOVT. OF INDIA

NOTARY D. S. Pathak Reg. No.-4190 Prayagraj GOVT. OF INDIA

1 2

64
60

अनुस्मारक

जिला भूगर्भ जल प्रवन्धन परिषद जनपद–प्रयागराज। संलग्नक-20

कार्यालय
अधिशासी अभियन्ता
भूगर्भ जल विभाग,
0/3री, बेली रोड,
प्रयागराज।

पत्रांक– 15 /भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/दिनांकः . २५-०५-2025

विषय– अनुपालन आख्या उपलब्ध कराये जाने के सम्बन्ध में।

प्रबन्धक, जी0पी0टी0 इन्फाप्रेजेक्टस लि0, लवाईनया कला नैनी प्रयागराज उ0प्र0। 211010

उपरोक्त विषयक इस कार्यालय के पत्र सं0–37/भू0ज0वि0ख0या0/जी0डब्लू0 एक्ट–2019/दिनांक 03–04–2025 का अवलोकन करने का कष्ट करें, जिसके द्वारा उत्तर प्रदेश भूगर्भ जल प्रवन्धन एवं विनियमन अधिनियम– 2019 के तहत आपको अनापत्ति प्रमाण–पत्र सं0– NOC019568, NOC011235, तथा NOC015527, द्वारा आनलाईन माध्यम से दिनांक 21–11–2024 को शासनादेश में निहित व्यवस्था के अन्तर्गत सशर्त अनापत्ति प्रमाण–पत्र निर्गत किया गया था, से सम्बन्धित अनुपालन आख्या उपलब्ध कराने का अनुरोध किया गया था जो आपके स्तर से अभी तक उपलब्ध नही करायी गयी है। जिसे इस कार्यालय में उपलब्ध कराना सुनिश्चित करें अन्यथा की स्थिति में उ0प्र0 भूगर्भ जल प्रवन्धन एवं विनियमन अधिनियम की धारा–39 के अन्तर्गत कार्यवाही का पूर्ण उत्तरदायित्व आपका होगा।

(नोडल अधिकारी)

पत्रांक– 15 /भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/तादिनांक।
प्रतिलिपिः– 1–जिलाधिकारी/ अध्यक्ष महोदय, जिला भूगर्भ जल प्रवन्धन परिषद, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित ।
2–मुख्य विकास अधिकारी/ सदस्य सचिव, महोदय, जनपद–प्रयागराज को अवलोकनार्थ प्रेषित ।

(नोडल अधिकारी)

NOTARY R. C. OJHA Advocate Notary H. Q. Alld. Reg. No. 20/2001 GOVT. OF U.P.

NOTARY S. S. Pathak Reg. No.-4190 Prayagraj GOVT. OF INDIA

कार्यालय जिलाधिकारी प्रयागराज

(जिला भूगर्भ जल प्रबन्धन परिषद जनपद–प्रयागराज)

(61)

पत्रांक– 152/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/दिनांकः 10/07/2025

विषय– अवैध भूजल दोहन के सम्बन्ध में।

संलग्नक-1।

–नोटिस –

प्रबन्धक,

ज्वाइंट स्टाक लिमिटेड/ओ0एस0एस0 कांस्ट्रक्शन प्राईवेट लिमिटेड
ग्राम– भोजपुर, रामापुर, फूलपुर प्रयागराज।

जैसा की आप विदित् हैं की प्रदेश में भूगर्भ जल के संचयन, संवर्धन एवं विनियमन के उद्देश्य से *'उत्तर प्रदेश भूगर्भ जल (प्रबंधन एवं विनियमन) अधिनियम–2019'* लागू किया गया है। अधिनियम के अंतर्गत भूजल उपयोग किये जाने हेतु समस्त भूजल उपयोक्ताओं यथा–वाणिज्यिक, अवसंरचनात्मक, औद्योगिक, व्यवसायिक, आर0 ओ0 प्लांट और सामूहिक उपयोक्ता (अस्पताल, स्कूल/विद्यालय/कालेज परिसर/हाऊसिंग अपार्टमेन्ट/वाहन धुलाई केन्द्र/गेस्ट हॉउस/होटल एवं रेस्टोरेन्ट, शादी लॉन/वाटर पार्क इत्यादि) द्वारा स्थापित किये जाने वाले नवीन बोरवेल एवं पूर्व स्थापित किये गए बोरवेल/ट्यूबवेल के माध्यम से किये जा रहे भूजल निष्कर्षण हेतु अनापत्ति प्रमाण पत्र (NOC) एवं कूपों (बोरवेल/ट्यूबवेल) का पंजीकरण कराया जाना व् इस क्षेत्र में कार्य करने वाले ड्रिलिंग मशीनों का पंजीकरण सम्बंधित जनपद के 'जिला भूगर्भ जल प्रबंधन परिषद' के माध्यम से अनिवार्य रूप से कराया जाना है। यदि कोई भी भूजल उपयोगकर्ता बिना अनापत्ति प्रमाण पत्र/बोरवेल के पंजीकरण प्रमाण पत्र प्राप्ति के अनाधिकृत रूप से भूजल का व्यवसायिक दोहन करता है अथवा भूगर्भ जल को दूषित करने अथवा लागू किये गए अधिनियम या इस सम्बन्ध में बनायीं गयी नियमावाली के किसी भी उपबंध का उल्लंघन करता है तो उसे अधिनियम के अध्याय –08 की धारा 39(1)–क एवं ख के अनुसार सम्यक रूप से दंडात्मक कार्यवाही किये जाने के निर्देश दिये है जो कि रूपये 02 से 05 लाख का जुर्माना अथवा 06 माह से 01 वर्ष का कारावास तक है तथा दोषी पाये जाने पर व्यक्ति/समूह/संस्था के विरुद्ध धारा–39(1)–ग के अधीन अधिनिर्णीत करवास अवधि एवं जुर्माने की धनराशि का दोगुना अधिरोपित करते हुए दण्डित किये जाने के प्रावधान किये गए हैं।

उत्तर प्रदेश भूगर्भ जल (प्रबन्धन एवं विनियमन) अधिनियम–2019 में निहित प्राविधानों एवं नियमों के अलोक में पूर्व में प्रेषित नोटिस पत्र सं0–291/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/दिनांक–12–08–2024 एवं पत्र सं0–336/भू0ज0वि0ख0 यॉ0/जी0डब्लू0एक्ट–2019/दिनांक–11–09–2024 का सन्दर्भ ग्रहण करें जिसके माध्यम से आपकी फर्म ज्वाइंट स्टाक लिमिटेड/ओ0एस0एस0 कांस्ट्रकशन प्राईवेट लिमिटेड, ग्राम– भोजपुर, रामापुर, फूलपुर प्रयागराज को तददिनांक तक सड़क निमार्ण कार्य में अवैध बोरवेल स्थापित करते हुए भूजल का दोहन किये जाने के सम्बन्ध में प्राप्त शिकायत का संज्ञान लेते हुए एवं अधोहस्ताक्षरी के आदेश उपरांत जनपद स्तर पर नामित नोडल अधिकारी स्तर से किये गए स्थलीय सत्यापन दिनांक– 06/08/2024 एवं 09/09/2024 के क्रम में बोरवेल की अनापत्ति प्राण पत्र/पंजीकरण पोर्टल (upgwdonline.in) पर प्राप्त कर लिये जाने के सम्बन्ध में प्रेषित किया गया था।

NOTARY G. Pathak Reg. No. 1-1190 Prayagraj GOVT. OF INDIA

Ashish Kr Tripathi
(HR Officer)

(62)

उक्त के क्रम में अवगत कराना है कि आपकी फर्म द्वारा वर्तमान में भूजल के दोहन के सम्बन्ध में स्थापित किये गए 02 बोरवेल के सापेक्ष वैध अनापत्ति प्रमाण पत्र जिला भुगर्भ जल प्रबंधन समिति कि सहमति उपरांत दिनांक 21.11.2024 को प्राप्त कर लिया गया है। सूचनीय है कि आपकी फर्म ज्वाइंट स्टाक लिमिटेड/ओ0एस0एस0 कांस्ट्रकशन प्राईवेट लिमिटेड ग्राम भोजपुर, रामापुर, फूलपुर प्रयागराज द्वारा जनपद में कराये जा रहे सड़क निमार्ण कार्यों का पूर्व में दिनांक 06–08–2024 को किये गये स्थलीय सत्यापन में यह पाया गया था कि आपकी फर्म द्वारा कुल 02 बोरवेल बिना अनापत्ति प्राप्ति के ही निर्माण किये गये थे, जिसके क्रम में आपके द्वारा दिनांक 20–09–2024 को अनापत्ति प्रमाण–पत्र निर्गत किये जाने हेतु निवेश मित्र पोर्टल(upgwdonline.in) ऑनलाइन आवेदन पोर्टल पर प्रस्तुत किया गया, परन्तु आप द्वारा स्थलीय सत्यापन उपरांत प्रेषित प्रथम नोटिस के प्रतिउत्तर में न तो अपना प्रतिउत्तर जिला परिषद् के सम्मुख प्रेषित किया गया न ही आप द्वारा किये जा रहे अवैध भूजल के दोहन में किसी भी प्रकार से कमी कि गयी अथवा बोरवेल बंद किया गया जिस पर आपको पुनः द्वितीय नोटिस तामील की गयी जो कि आप द्वारा वर्तमान में प्रचलित अधिनियम के प्राविधानों का पूर्णतया उल्लंघन है एवं आप द्वारा दिनांक 05–08–2024 से 20–11–2024, कुल 107 दिवसों तक लगातार भूजल का अवैध एवं अनधिकृत रूप से दोहन किया गया जिस हेतु आप पूर्णतया दोषी हैं।

अतः उक्त अधिनियम की वर्णित धाराओं एवं नियमों के अलोक में आपके अधिकार क्षेत्र में आने वाली आपके फर्म पर भूजल के अवैध दोहन एवं अधिनियम में वर्णित उपबंधों के उल्लंघन किये जाने के बावत आपको यह नोटिस इस आशय के साथ प्रेषित की जा रही है कि आप द्वारा उक्त के कम में अपना प्रतियुत्तर / पक्ष अधोहस्ताक्षरी के सम्मुख 15 दिनों में प्रस्तुत करना सुनिश्चित करेंगे अन्यथा की दशा में आपकी फर्म एवं आपके उपर उक्त अधिनियम की धाराओं एवं नियमों के उल्लंघन फलस्वरूप अधिनियम के अध्याय–8 की धारा 39(1)–क एवं ख के अनुसार सम्यक रूप से दंडात्मक कार्यवाही किये जाने के निर्देश निर्गत कर दिये जायेंगे। जिसका पूर्ण उत्तरदायित्व आपका होगा।

(रविन्द्र कुमार मॉदड)
जिलाधिकारी/अध्यक्ष
जिला भूगर्भ जल प्रबन्धन परिषद
जनपद–प्रयागराज।

पत्रांक– 152/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/तादिनांक।
प्रतिलिपि निम्नलिखित को सूचनार्थ एवं अग्रेत्तर आवश्यक कार्यवाही किये जाने हेतु प्रेषित है:–
1– सदस्य सचिव उत्तर प्रदेश भूगर्भ जल प्रबंधन एवं नियामक प्राधिकरण, लखनऊ/ निदेशक, भूगर्भ जल विभाग उत्तर प्रदेश, भूजल भवन, हरिहरपुर, निकल शहीद पथ, लखनऊ उ०प्र०।
2– मुख्य विकास अधिकारी/ सदस्य सचिव, महोदय, जनपद–प्रयागराज

(रविन्द्र कुमार मॉदड)
जिलाधिकारी,
जनपद–प्रयागराज।

NOTARY
GOVT. OF INDIA

(63)

जिला भूगर्भ जल प्रबन्धन परिषद, जनपद–प्रयागराज़ संलग्नक-22
(कार्यालय जिलाधिकारी, प्रयागराज)

पत्रांक– 75 /भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/दिनांकः 15/08/2025

–आदेश –

प्रबन्धक,

ज्वाइंट स्टाक लिमिटेड/ओ0एस0एस0 कांस्ट्रक्शन प्राईवेट लिमिटेड
ग्राम– भोजपुर, रामापुर, फूलपुर, प्रयागराज।

प्रदेश में भूगर्भ जल के संचयन, संवर्धन एवं विनियमन के उद्देश्य से *'उत्तर प्रदेश भूगर्भ जल (प्रबंधन एवं विनियमन) अधिनियम–2019'* लागू किया गया है। अधिनियम के अंतर्गत भूजल उपयोग किये जाने हेतु समस्त भूजल उपयोक्ताओं यथा–वाणिज्यिक, अवसंरचनात्मक, औद्योगिक, व्यवसायिक, आर0 ओ0 प्लांट और सामूहिक उपयोक्ता (अस्पताल, स्कूल/विद्यालय/कालेज परिसर/हाऊसिंग अपार्टमेन्ट/वाहन धुलाई केन्द्र/गेस्ट हॉउस/होटल एवं रेस्टोरेन्ट, शादी लॉन/वाटर पार्क इत्यादि) द्वारा स्थापित किये जाने वाले नवीन बोरवेल एवं पूर्व स्थापित किये गए बोरवेल/ट्यूबवेल के माध्यम से किये जा रहे भूजल निष्कर्षण हेतु अनापत्ति प्रमाण पत्र (NOC) एवं कूपों (बोरवेल/ट्यूबवेल) का पंजीकरण कराया जाना व् इस क्षेत्र में कार्य करने वाले ड्रिलिंग मशीनों का पंजीकरण सम्बंधित जनपद के 'जिला भूगर्भ जल प्रबंधन परिषद्' के माध्यम से अनिवार्य रूप से कराया जाना है। यदि कोई भी भूजल उपयोगकर्ता विना अनापत्ति प्रमाण पत्र/ बोरवेल के पंजीकरण प्रमाण पत्र प्राप्ति के अनाधिकृत रूप से भूजल का व्यवसायिक दोहन करता है अथवा भूगर्भ जल को दूषित करने अथवा लागू किये गए अधिनियम या इस समबन्ध में बनायीं गयी नियमावाली के किसी भी उपबंध का उल्लंघन करता है तो उसे अधिनियम के अध्याय –08 की धारा 39(1)–क एवं ख के अनुसार सम्यक रूप से दंडात्मक कार्यवाही किये जाने के निर्देश दिये है जो कि रूपये 02 से 05 लाख का जुर्माना अथवा 06 माह से 01 वर्ष तक के कारावास का प्राविधान किया गया है।

उत्तर प्रदेश भूगर्भ जल (प्रबन्धन एवं विनियमन) अधिनियम–2019 में निहित प्राविधानों एवं नियमों के अलोक में पूर्व में प्रेषित नोटिस पत्र सं0–290/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/दिनांक–12–08–2024 एवं पत्र सं0–336/भू0ज0वि0ख0 यॉ0/जी0डब्लू0एक्ट–2019/दिनांक–11–09–2024 का सन्दर्भ ग्रहण करें जिसके माध्यम से आपकी फर्म ज्वाइंट स्टाक/ओ0ए0एस0 कान्स्ट्रक्शंस प्रा0 लिमिटेड, ग्राम भोजपुर, रामापुर, फूलपुर, प्रयागराज को तद्दिनांक तक सड़क निमार्ण कार्य में अवैध बोरवेल स्थापित करते हुए भूजल का दोहन किये जाने के सम्बन्ध में प्राप्त शिकायत का संज्ञान लेते हुए एवं जिलाधिकारी महोदय के आदेशों के अनुपालन में जनपद स्तर पर नामित नोडल अधिकारी/टास्क फोर्स स्तर से किये गए स्थलीय सत्यापन दिनांक–06.08.2024 एवं 09.09.2024 में यह पाया गया कि आपकी फर्म द्वारा जनपद में कराये जा रहे सड़क निमार्ण कार्यों हेतु कुल 02 बोरवेल विना अनापत्ति प्राप्ति के ही स्थापित किये गये थे, जिसके क्रम में उपरोक्त प्रेषित दोनों नोटिसों के उपरांत आपके द्वारा दिनांक 20.09.2024 को अनापत्ति प्रमाण–पत्र निर्गत किये जाने हेतु निवेश मित्र पोर्टल पर ऑनलाइन (upgwdonline.in) माध्यम से आवेदन प्रस्तुत किया गया। आपकी फर्म द्वारा 02 बोरवेल के सापेक्ष किये गये आवेदन की वैध अनापत्ति प्रमाण पत्र जिला भुगर्भ जल प्रबंधन समिति द्वारा दिनांक 21.11.2024 को निर्गत कर दिया गया। परन्तु आप द्वारा स्थलीय सत्यापन उपरांत प्रेषित प्रथम नोटिस के प्रतिउत्तर में न तो अपना प्रतिउत्तर जिला परिषद् के सम्मुख प्रेषित किया गया न ही आप द्वारा किये जा रहे अवैध भूजल के दोहन में किसी भी प्रकार से कमी कि गयी अथवा बोरवेल बंद किया गया जिस पर आपको पुनः द्वितीय नोटिस तामील की गयीं। आप द्वारा वर्तमान में प्रचलित अधिनियम के प्राविधानों का पूर्णतया उल्लंघन है एवं आप द्वारा दिनांक 05.08.2024 से 19.11.2024 कुल 107 दिवसों तक विना अनापत्ति प्राप्त किये ही लगातार भूजल का अवैध एवं अनधिकृत रूप से दोहन किया गया जिस हेतु आप पूर्णतया दोषी हैं।

(64)

अवगत कराना है कि फर्म को दिनांक 10.07.2025 को तृतीय नोटिस इस आशय से प्रेषित की गयी थी कि 107 दिवसों तक किये गये लगातार अवैध एवं अनाधिकृत भूजल दोहन पर अपना पक्ष/प्रतिउत्तर 15 दिवस में उपलब्ध कराना सुनिश्चित करें जिसके कम में आपकी फर्म द्वारा प्रेषित प्रतिउत्तर दिनांक 20.07.2025 द्वारा सूचित किया गया है कि **"अधिसूचित क्षेत्र के लिए निवेश पोर्टल पर भूगर्भ जल विभाग कि वेबसाईट अस्थाई रूप से कार्यशील नहीं थी परन्तु जैसे ही वेबसाईट कार्यरत हुयी 20.09.2024 को आवेदन प्रकिया पूर्ण कर ली"। तथा "राज्य सरकार भूगर्भ जल प्रबन्धन अधिनियम–की धारा 51 के अनुसार राज्य के सागग्र विकास के हित में राज्य सरकार राज्य भूगर्भ जल प्रबन्धन एवं नियामक प्राधिकरण की संस्तुति पर किसी प्रयोक्ता या प्रयोक्ता वर्ग या वाद को इस अधिनियम के किसी उपबन्ध से छूट प्रदान कर सकती है"** ।

जिला भूगर्भ जल प्रबन्धन परिषद द्वारा प्रेषित नोटिस दिनांक 10–07–2025 का फर्म के अधिकृत हस्ताक्षरी द्वारा दिनांक 20.07.2025 को दिये गये प्रतिउत्तर एवं अधिनियम–2019 में वर्णित प्राविधानों के अन्तर्गत नोडल अधिकारी द्वारा दिनांक 25–07–2025 को दी गयी आख्या के अनुसार विभागीय वेबसाईट प्रचलित थी तथा निरन्तर कार्यरत थी। तत्समय में कुल 46 आवेदन भी वेबसाईट पर प्राप्त हुए थें, अतः अधिनियम–2019 की धारा–51 के अन्तर्गत जिला भूगर्भ जल प्रबन्धन परिषद स्तर से निर्णय नहीं लिया जा सकता है। अधिनियम की धारा–51 के अन्तर्गत राज्य भूगर्भ जल प्रबन्धन प्राधिकरण द्वारा छूट दिये जाने का प्राविधान है। अतः फर्म द्वारा प्रतिउत्तर स्वीकार्य किये जाने योग्य नही है एवं अधिनियम के प्राविधानों के अन्तर्ग कार्यवाही किये जाने के पर्याप्त कारण उपलब्ध है।

अतः उक्त अधिनियम की वर्णित धाराओं एवं नियमों के आलोक में आपके अधिकार क्षेत्र में आने वाली आपके फर्म पर भूजल के अवैध दोहन एवं अधिनियम में वर्णित उपबंधों के उल्लंघन किये जाने के बावत अधिनियम के अध्याय–8 की धारा 39(1)–क एवं ख के अनुसार सम्यक रूप से दंडात्मक कार्यवाही किये जाने के पर्याप्त आधार होने के कारण आपकी फर्म ज्वाइंट स्टाक/ओ0ए0एस0 कान्स्ट्रक्शंस प्रा0 लिमिटेड, ग्राम भोजपुर, रामापुर, फूलपुर, प्रयागराज पर दंडस्वरूप रूपये–2,50,000/– (रू0 दो लाख पचास हजार मात्र) बतौर जुर्माना अधिरोपित किया जाता है। अधिरोपित की गयी जुर्माने की राशि को भूगर्भ जल निधि के लेखा शीर्षक 8235002000400 में 07 दिवस के भीतर जमा करते हुए रसीद/पावती की प्रति साक्ष्य के रूप में अधोहस्ताक्षरी के कार्यालय में उपलब्ध कराने के साथ ही नोडल अधिकारी, जिला भूगर्भ जल प्रबंधन परिषद् को भी प्रति उपलब्ध कराते हुए सूचित करें। उक्त आदेश का अनुपालन न किये की दशा में आपको जारी किये अनापत्ति प्रमाण पत्र को रद्द करते हुए बोरवेल को सील/मुहरबंद किये जाने के आदेश निर्गत कर दिया जायेगा जिसकी सम्पूर्ण जिमेदारी आपकी होगी।

संलग्नक– नोडल अधिकारी की आख्या दिनांक 25–07–2025।

14.8.25

जिलाधिकारी/अध्यक्ष
जिला भूगर्भ जल प्रबन्धन परिषद
जनपद–प्रयागराज।

पत्रांक– 75 /भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/तादिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं अग्रेत्तर आवश्यक कार्यवाही किये जाने हेतु प्रेषित है:–

1– मुख्य विकास अधिकारी/ सदस्य सचिव, महोदय, जनपद–प्रयागराज
2– डी0जी0एम, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण 18सी/28ए, सरोजनी नायडू मार्ग निकट,ए0जी0 आफिस, सिविल लाइंस, प्रयागराज।
3– अपर जिलाधिकारी, (राजस्व) प्रयागराज।
4– सदस्य सचिव उत्तर प्रदेश भूगर्भ जल प्रबंधन एवं नियामक प्राधिकरण, लखनऊ/ निदेशक, भूगर्भ जल विभाग उत्तर प्रदेश, भूजल भवन, हरिहरपुर, निकल शहीद पथ, लखनऊ उ0प्र0।

NOTARY
G. S. Pathak
Reg. No. 4190
GOVT. OF INDIA

जिलाधिकारी,
जनपद–प्रयागराज।

JOINT STOCK COMPANY BUER- OSS CONSTRUCTION PRIVATE LIMITED IV

БУЕР
JOINT STOCK COMPANY BUER (JSC BUER)

26/8/2025

संलग्नक-23

कलेक्ट्रेट, प्रयागराज
डाक प्राप्ति 27/8/25
दिनांक 27/8/25 जनता
पत्रांक 19288 दिनांक – 25/08/2025

सेवा में,

श्रीमान जिलाधिकारी/अध्यक्ष
जिला भूगर्भ जल प्रबंधन परिषद
प्रयागराज, उत्तर प्रदेश

विषय – भूगर्भ जल के अर्थ दंड क्षमा करने के संबंध में जानकारियों एवं आदेशानुसार अभिस्वीकृति प्रदान करने हेतु।

महोदय,

आपके आदेश क्रमांक: 75/भू०ज०वि०ख०यॉ०/जी०डब्ल्यू०एक्ट-2019/प्रयागराज)/ दिनांक- 18/08/2025 के क्रम में हमारी फर्म जॉइन्ट स्टॉक कंपनी – OSS Construction Pvt. Ltd. (JV) पर आप द्वारा अधिरोपित अर्थदंड रुपये 250000/- (दो लाख पचास हजार रुपये मात्र) दिनांक- 25/08/2025 को नियत खाता संख्या 8235002000400 (जिला भूगर्भ जल प्रबंधन परिषद जनपद प्रयागराज) को जमा कर दिया गया है।

जमा राशि का संदर्भ / क्रम संख्या HP88670 दिनांक – 25/08/2025 कि चालान प्रति इस पत्र के साथ संलग्न है अतः आपसे विनम्र निवेदन है कि उक्त जमा राशि की प्राप्ति अभिस्वीकृति जारी कर कार्यालय अभिलेखों मे अंकित करने की कृपा करें।

CDO

जिलाधिकारी
प्रयागराज
26-8-2025

Ex.En.भूगर्भजल
908
29.08.25

मुख्य विकास अधिकारी
प्रयागराज
27/8/2025

भवदीय

Aajpathi

जॉइन्ट स्टॉक कंपनी-
OSS Construction Pvt. Ltd. (JV)

OSS Construction Pvt. Ltd.

संलग्न प्रतिलिपि :-

1. नोडल अधिकारी जिला भूगर्भ जल प्रबंधन, प्रयागराज।
2. चालान की प्रति।

NOTARY
G.S. Pathak
GOVT. OF INDIA

66

कोषागार प्रपत्र 209 (1)

वित्तीय नियम संग्रह खण्ड - 6 भाग - 2

प्रपत्र संख्या/439 (1)

(पारा 417 एवं 478 देखिए)

धनराशि जमा करने का चालान फार्म

उपकोषागार/बैंक का नाम व शाखा : SBI Main Branch Prayagraj

जिस व्यक्ति (पदनाम यदि आवश्यक हो) या संस्था के नाम से धनराशि जमा की जा रही है उसका नाम व पता : OSS Construction Pvt Ltd
Third Floor C-90
Sec-65, Noida
Uttar Pradesh
Pin Code-201301

पंजीकरण संस्था/पक्ष का नाम व याद संख्या (यदि आवश्यक हो) : Reg. District Ground Water Manager Council Prayagraj UP

जमा की जा रही धनराशि का पूर्ण विवरण (धनराशि किस हेतु जमा की जा रही है तथा किस विभाग के पक्ष में जमा की जा रही है) : Order No: 75 Date-18/08/2025

चालान की सकल राशि : 250000/- Rupees Two Lakh fifty thousand only

चालान की निवल राशि : 250000/- Rupees Two Lakh fifty thousand only

कोषागार/बैंक का पूर्ण विवरण/लेखा शीर्षक की मुहर : 82350020004 00

लेखाशीर्षक का 13 डिजिट कोड

मुख्य लेखा-शीर्षक	उप मुख्य-शीर्षक	लघु-शीर्षक	उपशीर्षक	डीटेलर-शीर्षक	धनराशि अंकों में
8235	00	200	04	00	250000/-

राशि (शब्दों में) Two Lakh fifty thousand only योग- 250000/-

OSS Construction (Pvt.) Ltd.

चालान में लेखाशीर्षक की पुष्टि करने वाले विभागीय अधिकारी के हस्ताक्षर मुहर सहित

Authorised Signatory

जमाकर्ता का नाम व हस्ताक्षर

केवल उपकोषागार/बैंक के प्रयोगार्थ

जमा संख्या : HP88670 अंकों में रु.

दिनांक : 25 AUG 2025 शब्दों में रु. (6)

प्राप्त किया

प्राधिकृत व हस्ताक्षर उपकोषागार/बैंक की मुहर सहित

NOTARY G.S. Pathak Regd. No. 4199 U.P. INDIA

1 25000

(67)
संलग्नक-24

कार्यालय जिलाधिकारी प्रयागराज

(जिला भूगर्भ जल प्रबन्धन परिषद जनपद–प्रयागराज)

पत्रांक– 153 /भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/दिनांकः 10 /07/2025

विषय– अवैध भूजल दोहन के सम्बन्ध में।

–नोटिस –

प्रबन्धक,

जी0पी0टी0 इन्फ्राप्रोजेक्ट लिमिटेड,
गोसाई का पुरा, महुआरी (सरस्वती हाईटेक सिटी)
नैनी प्रयागराज।

जैसा की आप विदित हैं की प्रदेश में भूगर्भ जल के संचयन, संवर्धन एवं विनियमन के उद्देश्य से *'उत्तर प्रदेश भूगर्भ जल (प्रबंधन एवं विनियमन) अधिनियम–2019'* लागू किया गया है। अधिनियम के अंतर्गत भूजल उपयोग किये जाने हेतु समस्त भूजल उपयोक्ताओं यथा–वाणिज्यिक, अवसंरचनात्मक, औद्योगिक, व्यवसायिक, आर0 ओ0 प्लांट और सामूहिक उपयोक्ता (अस्पताल, स्कूल/विद्यालय/कालेज परिसर/हाऊरिंग अपार्टमेन्ट/वाहन धुलाई केन्द्र'/गेस्ट हॉउस/होटल एवं रेस्टोरेन्ट, शादी लॉन/वाटर पार्क इत्यादि) द्वारा स्थापित किये जाने वाले नवीन बोरवेल एवं पूर्व स्थापित किये गए बोरवेल/ट्यूववेल के माध्यम से किये जा रहे भूजल निष्कर्षण हेतु अनापत्ति प्रमाण पत्र (NOC) एवं कूपों (बोरवेल/ट्यूबवेल) का पंजीकरण कराया जाना व इस क्षेत्र में कार्य करने वाले ड्रिलिंग मशीनों का पंजीकरण सम्बंधित जनपद के 'जिला भूगर्भ जल प्रबंधन परिषद' के माध्यम से अनिवार्य रूप से कराया जाना है। यदि कोई भी भूजल उपयोगकर्ता बिना अनापत्ति प्रमाण पत्र/बोरवेल के पंजीकरण प्रमाण पत्र प्राप्ति के अनाधिकृत रूप से भूजल का व्यवसायिक दोहन करता है अथवा भूगर्भ जल को दूषित करने अथवा लागू किये गए अधिनियम या इस समबन्ध में बनायीं गयी नियमावाली के किसी भी उपबंध का उल्लंघन करता है तो उसे अधिनियम के अध्याय–08 की धारा 39(1)–क एवं ख के अनुसार सम्यक रूप से दंडात्मक कार्यवाही किये जाने के निर्देश दिये है जो कि रूपये 02 से 05 लाख का जुर्माना अथवा 06 माह से 01 वर्ष का कारावास तक है तथा दोषी पाये जाने पर व्यक्ति/समूह/संस्था के विरुद्ध धारा–39(1)–ग के अधीन अधिनिर्णीत करवास अवधि एवं जुर्माने की धनराशि का दोगुना अधिरोपित करते हुए दण्डित किये जाने के प्रावधान किये गए हैं।

उत्तर प्रदेश भूगर्भ जल (प्रबन्धन एवं विनियमन) अधिनियम–2019 में निहित प्राविधानों एवं नियमों के अलोक में पूर्व में प्रेषित नोटिस पत्र सं0–291/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/दिनांक–12–08–2024 एवं पत्र सं0–335/भू0ज0वि0ख0 यॉ0/जी0डब्लू0एक्ट–2019/दिनांक–11–09–2024 का सन्दर्भ ग्रहण करें जिसके माध्यम से आपकी फर्म जी0पी0टी0 इन्फ्राप्रोजेक्ट लिमिटेड द्वारा गोसाई का पुरा, महुआरी (सरस्वती हाईटेक सिटी) नैनी, प्रयागराज को तददिनांक तक सड़क निमार्ण कार्य में अवैध बोरवेल स्थापित करते हुए भूजल का दोहन किये जाने के सम्बन्ध में प्राप्त शिकायत का संज्ञान लेते हुए एवं जिलाधिकारी महोदय के आदेशों के अनुपालन में जनपद स्तर पर नामित नोडल अधिकारी स्तर से किये गए स्थलीय सत्यापन दिनांक–01/08/2024 एवं 09/09/2024 के क्रम में बोरवेल की अनापत्ति प्राण पत्र/पंजीकरण पोर्टल (upgwdonline.in) पर प्राप्त कर लिये जाये के सम्बन्ध में प्रेषित किया गया है।

NOTARY

प्राप्त किया
जी0पी0टी0
9351326530

(68)

उक्त के क्रम में अवगत कराना है कि आपकी फर्म द्वारा वर्तमान में भूजल के दोहन के सम्बन्ध मे स्थापित किये गए 03 बोरवेल के सापेक्ष वैध अनापत्ति प्रमाण पत्र जिला भुगर्भ जल प्रबंधन समिति कि सहमति उपरांत दिनांक 21.11.2024 को प्राप्त कर लिया गया है। सूचनीय हो कि आपकी फर्म जी0पी0टी0 इन्फाप्रोजेक्ट लिमिटेड द्वारा गोसाई का पुरा, महुआरी (सरस्वती हाईटेक सिटी) नैनी, प्रयागराज द्वारा जनपद में कराये जा रहे सड़क निमार्ण कार्यों का पूर्व में दिनांक 01–08–2024 को किये गये स्थलीय सत्यापन में यह पाया गया था कि आपकी फर्म द्वारा कुल 03 बोरवेल बिना अनापत्ति प्राप्ति के ही निर्माण किये गये थे, जिसके क्रम में आपके द्वारा दिनांक 23–09–2024 को अनापत्ति प्रमाण–पत्र निर्गत किये जाने हेतु निवेश मित्र पोर्टल(upgwdonline.in) ऑनलाइन आवेदन पोर्टल पर प्रस्तुत किया गया, परन्तु आप द्वारा स्थलीय सत्यापन उपरांत प्रेषित प्रथम नोटिस के प्रतिउत्तर में न तो अपना प्रतिउत्तर जिला परिषद् के सम्मुख प्रेषित किया गया न ही आप द्वारा किये जा रहे अवैध भूजल के दोहन में किसी भी प्रकार से कमी कि गयी अथवा बोरवेल बंद किया गया जिस पर आपको पुनः द्वितीय नोटिस तमिल कि गयी जो कि आप द्वारा वर्तमान में प्रचलित अधिनियम के प्राविधानों का पूर्णतया उल्लंघन है एवं आप द्वारा दिनांक 15–04–2024 से 20–11–2024 तक कुल 221 दिवसों तक लगातार भूजल का अवैध एवं अनधिकृत रूप से दोहन किया गया जिस हेतु आप पूर्णतया दोषी हैं।

अतः उक्त अधिनियम की वर्णित धाराओं एवं नियमों के अलोक में आपके अधिकार क्षेत्र में आने वाली आपके फर्म पर भूजल के अवैध दोहन एवं अधिनियम में वर्णित उपबंधों के उल्लंघन किये जाने के बावत आपको यह नोटिस इस आशय के साथ प्रेषित की जा रही है कि आप द्वारा उक्त के क्रम में अपना प्रतियुत्तर / पक्ष अधोहस्ताक्षरी के सम्मुख 15 दिनों में प्रस्तुत करना सुनिश्चित करेंगे अन्यथा की दशा में आपकी फर्म एवं आपके उपर उक्त अधिनियम की धाराओं एवं नियमों के उल्लंघन फलस्वरूप अधिनियम के अध्याय–8 की धारा 39(1)–क एवं ख के अनुसार सम्यक रूप से दंडात्मक कार्यवाही किये जाने के निर्देश निर्गत कर दिये जायेंगे। जिसका पूर्ण उत्तरदायित्व आपका होगा।

(रविन्द्र कुमार मॉदड़)
जिलाधिकारी / अध्यक्ष
जिला भूगर्भ जल प्रबन्धन परिषद
जनपद–प्रयागराज।

पत्रांक–153/भू0ज0वि0ख0यॉ0 / जी0डब्लू0एक्ट–2019 / प्रयागराज) / दिनांक।
प्रतिलिपि निम्नलिखित को सूचनार्थ एवं अग्रेत्तर आवश्यक कार्यवाही किये जाने हेतु प्रेषित है:–
1– सदस्य सचिव उत्तर प्रदेश भूगर्भ जल प्रबंधन एवं नियामक प्राधिकरण, लखनऊ / निदेशक, भूगर्भ जल विभाग उत्तर प्रदेश, भूजल भवन, हरिहरपुर, निकल शहीद पथ, लखनऊ उ०प्र०।
2– मुख्य विकास अधिकारी / सदस्य सचिव, महोदय, जनपद–प्रयागराज

(रविन्द्र कुमार मॉदड़)
जिलाधिकारी,
जनपद–प्रयागराज।

NOTARY
G. S. Pathak
Reg No. 190
Prayagraj
GOVT. OF INDIA

जिला भूगर्भ जल प्रबन्धन परिषद, जनपद–प्रयागराज़
(कार्यालय जिलाधिकारी प्रयागराज)

(69)
अलंग्नक–25

पत्रांक– 76 /भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/दिनांकः 18/08/2025

–आदेश –

प्रबन्धक,

जी0पी0टी0 इन्फ्राप्रोजेक्ट लिमिटेड,
गोसाई का पुरा, महुआरी (सरस्वती हाईटेक सिटी)
नैनी प्रयागराज।

प्रदेश में भूगर्भ जल के संचयन, संवर्धन एवं विनियमन के उद्देश्य से *'उत्तर प्रदेश भूगर्भ जल (प्रबंधन एवं विनियमन) अधिनियम–2019'* लागू किया गया है। अधिनियम के अंतर्गत भूजल उपयोग किये जाने हेतु समस्त भूजल उपयोक्ताओं यथा–वाणिज्यिक, अवसंरचनात्मक, औद्योगिक, व्यवसायिक, आर0 ओ0 प्लांट और सामूहिक उपयोक्ता (अस्पताल, स्कूल/विद्यालय/कालेज परिसर/हाऊसिंग अपार्टमेन्ट/वाहन धुलाई केन्द्र/गेस्ट हॉउस/होटल एवं रेस्टोरेन्ट, शादी लॉन/वाटर पार्क इत्यादि) द्वारा स्थापित किये जाने वाले नवीन बोरवेल एवं पूर्व स्थापित किये गए बोरवेल/ट्यूबवेल के माध्यम से किये जा रहे भूजल निष्कर्षण हेतु अनापत्ति प्रमाण पत्र (NOC) एवं कूपों (बोरवेल/टूबवेल) का पंजीकरण कराया जाना व् इस क्षेत्र में कार्य करने वाले ड्रिलिंग मशीनों का पंजीकरण सम्बंधित जनपद के 'जिला भूगर्भ जल प्रबंधन परिषद्' के माध्यम से अनिवार्य रूप से कराया जाना है। यदि कोई भी भूजल उपयोगकर्ता बिना अनापत्ति प्रमाण पत्र/ बोरवेल के पंजीकरण प्रमाण पत्र प्राप्ति के अनाधिकृत रूप से भूजल का व्यवसायिक दोहन करता है अथवा भूगर्भ जल को दूषित करने अथवा लागू किये गए अधिनियम या इस समवन्ध में बनायीं गयी नियमावाली के किसी भी उपबंध का उल्लंघन करता है तो उसे अधिनियम के अध्याय–08 की धारा 39(1)–क एवं ख के अनुसार सम्यक रूप से दंडात्मक कार्यवाही किये जाने के निर्देश दिये है जो कि रूपये 02 से 05 लाख का जुर्माना अथवा 06 माह से 01 वर्ष तक कारावास का प्राविधान किया गया है।

उत्तर प्रदेश भूगर्भ जल (प्रबन्धन एवं विनियमन) अधिनियम–2019 में निहित प्राविधानों एवं नियमों के अलोक में पूर्व में प्रेषित नोटिस पत्र सं0–291/भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/दिनांक–12–08–2024 एवं पत्र सं0–335/भू0ज0वि0ख0 यॉ0/जी0डब्लू0एक्ट–2019/दिनांक–11–09–2024 का सन्दर्भ ग्रहण करें जिसके माध्यम से आपकी फर्म जी0पी0टी0 इन्फ्राप्रोजेक्ट लिमिटेड द्वारा गोसाई का पुरा, महुआरी (सरस्वती हाईटेक सिटी) नैनी, प्रयागराज को तद्दिनांक तक सड़क निमार्ण कार्य में अवैध बोरवेल स्थापित करते हुए भूजल का दोहन किये जाने के सम्बन्ध में प्राप्त शिकायत का संज्ञान लेते हुए एवं जिलाधिकारी महोदय के आदेशों के अनुपालन में जनपद स्तर पर नामित नोडल अधिकारी/टास्क फोर्स स्तर से किये गए स्थलीय सत्यापन दिनांक–01.08.2024 को दो बोरवेल एवं दिनांक 09.09.2024 को किये गये स्थलीय सत्यापन में 03 बोरवेल अनाधिकृत रूप से भूजल दोहन करते पाये गये । आपकी फर्म द्वारा जनपद में कराये जा रहे सड़क निमार्ण कार्यों हेतु कुल 03 बोरवेल विना अनापत्ति प्राप्ति के ही स्थापित किये गये थे, जिसके क्रम में उपरोक्त प्रेषित दोनों नोटिसों के उपरांत आपके द्वारा दिनांक 23.09.2024 को अनापत्ति प्रमाण–पत्र निर्गत किये जाने हेतु निवेश मित्र पोर्टल पर ऑनलाइन (upgwdonline.in) माध्यम से आवेदन प्रस्तुत किया गया। आपकी फर्म द्वारा 03 बोरवेल के सापेक्ष किये गये आवदन की वैध अनापत्ति प्रमाण पत्र जिला भुगर्भ जल प्रबंधन समिति द्वारा दिनांक 21.11.2024 को निर्गत कर दिया गया। परन्तु आप द्वारा स्थलीय सत्यापन उपरांत प्रेषित प्रथम नोटिस के प्रतिउत्तर में न तो अपना प्रतिउत्तर जिला परिषद् के सम्मुख प्रेषित किया गया न ही आप द्वारा किये जा रहे अवैध भूजल के दोहन में किसी भी प्रकार रो कमी कि गयी अथवा बोरवेल बंद किया गया जिस पर आपको पुनः द्वितीय नोटिस तामील की गयी। आप द्वारा वर्तमान में प्रचलित अधिनियम के प्राविधानों का पूर्णतया उल्लंघन है

NOTARY G. Pathak Reg. 4190 Prayagraj GOVT. OF INDIA

(70)

एवं आप द्वारा दिनांक 15.04.2024 से 20.11.2024 कुल 221 दिवसों तक विना अनापत्ति प्राप्त किये ही लगातार भूजल का अवैध एवं अनधिकृत रूप से दोहन किया गया जिस हेतु आप पूर्णतया दोषी हैं।

अवगत कराना है कि फर्म को दिनांक 10.07.2025 को तृतीय नोटिस इस आशय से प्रेषित की गयी थी कि 221 दिवसों तक किये गये लगातार अवैध एवं अनाधिकृत भूजल दोहन पर अपना पक्ष/प्रतिउत्तर 15 दिवस में उपलब्ध कराना सुनिश्चित करें जिसके क्रम में आपकी फर्म द्वारा प्रेषित प्रतिउत्तर दिनांक 22.07.2025 द्वारा सूचित किया गया है कि **"We are unable to apply for the NOC since the official application portal was not functioning properly during the period from May to August, 2024 and requsted that keeping in view the importance of the project for the over all development of the state, the state government and the department of Ground Water can exempt the levy of fine/penalty on the user"** ।

जिला भूगर्भ जल प्रवन्धन परिषद द्वारा प्रेपित नोटिस दिनांक 10–07–2025 का फर्म के अधिकृत हस्ताक्षरी द्वारा दिनांक 22.07.2025 को दिये गये प्रतिउत्तर एवं अधिनियम–2019 में वर्णित प्राविधानों के अन्तर्गत नोडल अधिकारी द्वारा दिनांक 25–07–2025 को दी गयी आख्या के अनुसार विभागीय वेवसाईट प्रचलित थी तथा निरन्तर कार्यरत थी। तत्समय में कुल 46 आवेदन भी वेवसाईट पर प्राप्त हुए थें, अतः अधिनियम–2019 की धारा–51 के अन्तर्गत जिला भूगर्भ जल प्रबन्धन परिषद स्तर से निर्णय नहीं लिया जा सकता है। अधिनियम की धारा–51 के अन्तर्गत राज्य भूगर्भ जल प्रबन्धन प्राधिकरण द्वारा छूट दिये जाने का प्राविधान है। अतः फर्म द्वारा प्रतिउत्तर स्वीकार्य किये जाने योग्य नही है एवं अधिनियम के प्राविधानों के अन्तर्ग कार्यवाही किये जाने के पर्याप्त कारण उपलब्ध है।

अतः उक्त अधिनियम की वर्णित धाराओं एवं नियमों के आलोक में आपके अधिकार क्षेत्र में आने वाली आपके फर्म पर भूजल के अवैध दोहन एवं अधिनियम में वर्णित उपबंधों के उल्लंघन किये जाने के बावत अधिनियम के अध्याय–8 की धारा 39(1)–क एवं ख के अनुसार सम्यक रूप से दंडात्मक कार्यवाही किये जाने के पर्याप्त आधार होने के कारण आपकी फर्म जी0पी0टी0 इन्फ्राप्रोजेक्ट लि0, गोसाई का पुरा, महुआरी (सरस्वती हाईटेक सिटी) नैनी प्रयागराज पर दंडस्वरूप रूपये–2,50,000/– (रू0 दो लाख पचास हजार मात्र) बतौर जुर्माना अधिरोपित किया जाता है। अधिरोपित की गयी जुर्माने की राशि को भूगर्भ जल निधि के लेखा शीर्षक 8235002000400 में 07 दिवस के भीतर जमा करते हुए रसीद/पावती की प्रति साक्ष्य के रूप में अधोहस्ताक्षरी के कार्यालय में उपलब्ध कराने के साथ ही नोडल अधिकारी, जिला भूगर्भ जल प्रबंधन परिषद् को भी प्रति उपलब्ध कराते हुए सूचित करें। उक्त आदेश का अनुपालन न किये की दशा में आपको जारी किये अनापत्ति प्रमाण पत्र को रद्द करते हुए बोरवेल को सील/मुहरबंद किये जाने के आदेश निर्गत कर दिया जायेगा जिसकी सम्पूर्ण जिमेदारी आपकी होगी।

संलग्नक– नोडल अधिकारी की आख्या दिनांक 25–07–2025।

जिलाधिकारी/अध्यक्ष
जिला भूगर्भ जल प्रबन्धन परिषद
जनपद–प्रयागराज।

पत्रांक–76 /भू0ज0वि0ख0यॉ0/जी0डब्लू0एक्ट–2019/प्रयागराज)/तादिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं अग्रेत्तर आवश्यक कार्यवाही किये जाने हेतु प्रेषित है:–

1– मुख्य विकास अधिकारी/ सदस्य सचिव, महोदय, जनपद–प्रयागराज
2– डी0जी0एम, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण 18सी/28ए, सरोजनी नायडू मार्ग, निकट,ए0जी0 आफिस, सिविल लाइंस, प्रयागराज।
3– अपर जिलाधिकारी, (राजस्व) प्रयागराज।
4– सदस्य सचिव उत्तर प्रदेश भूगर्भ जल प्रवंधन एवं नियामक प्राधिकरण, लखनऊ/ निदेशक, भूगर्भ जल विभाग उत्तर प्रदेश, भूजल भवन, हरिहरपुर, निकल शहीद पथ, लखनऊ उ0प्र0।

NOTARY
G. S. Pathak
Reg. No-4190
Prayagraj
GOVT. OF INDIA

जिलाधिकारी,
जनपद–प्रयागराज।

GPT Infraprojects Limited

Regd. Office : GPT Centre, JC - 25, Sector-III, Salt Lake, Kolkata-700 106, India CIN : L20103WB1980PLC032872
Tel : +91-33-4050-7000 Fax : +91-33-4050-7999 E-mail : info@gptgroup.co.in Visit us : www.gptgroup.co.in

कलेक्ट्रेट, प्रयागराज
डाक प्राप्ति ई०आफ०के०
दिनांक 26/8/25 अन्य / जनता
पंक्ति 19236

दिनांक:23.08.2025

Ex. En. भूगर्भजल 606
27.08.25

मुख्य विकास अधिकारी
प्रयागराज
26.8.2025.

श्रीमान,
जिलाधिकारी / अध्यक्ष,
जिला भूगर्भ जल प्रबन्धन परिषद,
प्रयागराज, उ०प्र०

विषय: भूगर्भ जल के अर्थदण्ड जमा करने के संबंध में जानकारी एवं आदेशानुसार अभिस्वीकृति प्रदान करने हेतु।

CDO

महोदय,

जिलाधिकारी प्रयागराज
22-8-2025

मान्यवर, आपके आदेश संख्या **76/भू०ज०वि०ख०यॉ०/जी०डब्लू०एक्ट-2019/प्रयागराज दिनांक 18.08.2025** के क्रम में हमारी फर्म **जी०पी०टी० इन्फ्राप्रोजेक्टस लिमिटेड** पर आप द्वारा अधिरोपित अर्थदण्ड **₹2,50,000/- (रूपये दो लाख पचास हजार मात्र)** दिनांक **22.08.2025** को नियत खाते **संख्या 8235002000400 (जिला भूगर्भ जल प्रबंधन परिषद् जनपद -प्रयागराज)** को जमा कर दिया गया है।

जमा राशि की सन्दर्भ / क्रम संख्या: HM 75353 दिनांक:22.08.2025 की प्रति संलग्न है।

अतः आपसे विनम्र निवेदन है कि उक्त जमा राशि की **प्राप्ति अभिस्वीकृति (Acknowledgement)** जारी कर कार्यालय अभिलेखों में अंकित करने की कृपा करें।

भवदीय,
जी०पी०टी० इन्फ्राप्रोजेक्ट लिमिटेड की ओर से

(अधिकृतहस्ताक्षरी)

नाम: Dilip. Ghosal
पद: SR. Manager.

संलग्नक: **जमा राशि की सन्दर्भ / क्रम संख्या: HM 75353 दिनांक:22.08.2025**

M-b:- 7004105226

कोषागार प्रपत्र 209(1)

वित्तीय नियम संग्रह खण्ड - 6 भाग - 2
प्रपत्र संख्या - 43 ए (1)
(प्रस्तर 417 एवं 478 देखिए)

धनराशि जमा करने का चालान फार्म

उपकोषागार/बैंक का नाम व शाखा : SBI - Main Branch, Prayagraj

जिस व्यक्ति (पदनाम यदि आवश्यक हो) : GPT INFRAPROJECTS LTD

या संस्था के नाम से धनराशि जमा की : GPT Centre JC-25 Sector -III

जा रही है उसका नाम व पता : Salt Lake, Kolkata (W.B.)

: Pin - 700106

पंजीकरण संख्या/पक्ष का नाम व वाद संख्या (यदि आवश्यक हो) : Reg. District Ground Water Managem Council, Prayagraj (U.P.)

जमा की जा रही धनराशि का पूर्ण विवरण (धनराशि किस हेतु जमा की जा रही है तथा किस विभाग के पक्ष में की जा रही है) : Order No - 76, Dated - 18/08/2025

चालान की सकल राशि : 250000/- (Rupees Two lakh fifty thousand only)

चालान की निबल राशि : 2,50,000/- (Rupees Two lakh fifty thousand o

: 8235002000400

लेखाशीर्षक का पूर्ण विवरण/लेखा शीर्षक की मुहर

लेखा शीर्षक का 13 डिजिट कोड

मुख्य लेखा–शीर्षक	उप मुख्य–शीर्षक	लघु–शीर्षक	उपशीर्षक	ब्योरेवार–शीर्षक	धनराशि अंको में
8235	00	200	04	00	2,50,000/-

राशि (शब्दों में) Two lakh fifty thousand only

योग – 2,50,000/-

For GPT Infraprojects Limited
Authorised Signatory

चालान में लेखाशीर्षक की पुष्टि करने वाले विभागीय अधिकारी के हस्ताक्षर मुहर सहित

For GPT Infraprojects Limited
Authorised Signatory

केवल उपकोषागार/बैंक के प्रयोगार्थ

क्रम संख्या : HM 25353

दिनाक :

अंकों में रु.

शब्दों में रु.

भा. स्टेट बैंक, इलाहाबाद शाखा (00006)
बी०एस०आर०-0000006
22 AUG 2025
बैंक जमा/भुगतान/अन्तरण
सृष्टि प्रिया ID-1004750
25000

प्राप्त किया

प्राप्तकर्त्ता व हस्ताक्षर
उपकोषागार/बैंक की मुहर सहित